

**IN THE SUPREME COURT OF INDIA**

**WRIT JURISDICTION**

**WRIT PETITION (C) NO. 600 OF 2020**

**& OTHER CONNECTED MATTERS**

**IN THE MATTER OF :**

**MAULANA ALA HADRAMI & ORS. ... PETITIONERS**

**VS.**

**UNION OF INDIA & ANR. ... RESPONDENT**

**PRELIMINARY COUNTER AFFIDAVIT  
ON BEHALF OF THE UNION OF INDIA**

**COUNSEL FOR THE RESPONDENTS : BV BALARAM DAS**

# INDEX

SR. No.	PARTICULARS	PAGE No.
1.	<b>Preliminary Counter Affidavit</b>	1-36
2.	<b>Annexure R – 1</b> A copy of the Para 131 of the Visa Manual, 2003	37
3.	<b>Annexure R – 2</b> A copy of the relevant portion of the Visa Manual, 2011	38-39
4.	<b>Annexure R – 3</b> A copy of the Para 1.26 of the Visa Manual, 2011	40-41
5.	<b>Annexure R – 4</b> A copy of the relevant portion the Visa Manual, 2019	42-44
6.	<b>Annexure R – 5</b> A copy of the list of 960 foreigners issued by the Bureau of Immigration is attached herewith and marked as	45-73
7.	<b>Annexure R – 6</b> A copy of the O.M. dated 02.04.2020	74-75
8.	<b>Annexure R – 7</b> A copy of the letter dated 22.04.2020 from Home Secretary, addressed to Chief Secretaries of all States/UTs, DGPs of all States	76
9.	<b>Annexure R – 8</b> A copy of the Notification S.O.no. 590 [F.No.4/3/56-(I)F.I] dated 19 <sup>th</sup> April, 1958 and a copy of the Central Government vide Notification S.O. no. 591[F.No.4/3/56-(I)F.I] dated 19 <sup>th</sup> April, 1958	77
10.	<b>Annexure R – 9</b> A copy of the Ministry's Circular No. 206[File no.25022/82/96-F.I] dated 10.04.1996 and letter No.25022/116/2011-F.I dated 03.11.2011	78-79

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I, Pramod Kumar S/o Late Shri Amar Nath, aged 55 years presently working as Director in the Ministry of Home Affairs, Government of India, do hereby solemnly affirm and state as follows:

- 1.** That in my official capacity I am acquainted with the facts of these cases, I have perused the record and am competent and authorized to swear this affidavit on behalf of the Union of India.
- 2.** I state and submit that since I am filing this preliminary affidavit in reply as is necessary for the purpose of opposing, entertaining and grant of any interim order. Considering that all petitions filed are yet to be served/perused and due to the paucity of time, it was not possible to file a detailed reply at this juncture dealing with every contention raised in the

petitions served so far and dealing with all the petitions parawise. I reserve liberty to file a further and a detailed affidavit hereinafter as and when I am so advised.

- 3.** It is submitted that firstly, the individual orders have been passed by the competent authorities with regard the cancellation of the visa, the blacklisting of individuals and the other steps taken in pursuance of the same. It is submitted that since the Petitioners and other persons are spread across various parts of the country, some of whom are still to be located, the execution of the orders would take place at the time of the exit of the said foreigners at the port of exit.

Secondly, it is submitted that since the Petitioners and other persons have been found to be breaching the conditions of the visa granted to them, committing criminal offences, etc., as explained herein under, the said persons are being investigated/prosecuted as the procedure established by law. The cancellation of e-Visa has been intimated to foreigners who were on e-Visa, by email. However, some foreigners on Regular Visa could not be intimated regarding cancellation of the visa as their email IDs are not available with the Bureau of Immigration.

- 4.** At the outset, it is submitted that the there exists no fundamental right on part of a foreigner to obtain a visa or to continue a cancelled or rescinded visa. It is submitted that the grant of a visa is a plenary sovereign function of the

Central Government and across the world, the matters concerning the non-grant, rejection or cancellation of visas, are not justiciable. It is submitted that grant of a visa not an enforceable right let alone a fundamental right and visa is a privilege that any country grants to a foreigner. The said visa is always subject to unilaterally imposed restrictions and remains terminable unilaterally in case of a breach. It is submitted that no right of hearing can be read in to any purported right on part of the Petitioners under Article 21 and the right to life and liberty under Article 21 is always subject to the procedure established by law. It is submitted that in such matters, the procedure established by law does not specifically provide for a right of hearing as the same does not regulate any rights of an individual viz-a-viz the State rather is merely a unilateral grant of a privilege. In light of the same, it is submitted that the present petition is not maintainable.

5. Further at the outset, before presenting the statutory framework, it is necessary to point out to this Hon'ble Court the specific nature of the breach committed by the present Petitioners and the reasons for the action taken by the Central Government. This Hon'ble Court may take note of the Visa Manual, which is a compendium of various rules, orders, executive instructions issued by the Central Government from time to time for prohibiting, regulating or restricting the entry, stay, movement, transit through and exit of foreign nationals in the country. The instructions

contained in the Visa Manual flow from the provisions contained in the Passport (Entry into India) Act, 1920, the Foreigners Act, 1946, the Registration of Foreigners Act, 1939 and the Citizenship Act, 1955. Therefore, the Visa Manual issued by the Ministry of Home Affairs is fully backed by the legal provisions in these Acts.

**6.** It is submitted that restrictions on engaging in activities in the nature of “tabligh activities” by foreigners have been specifically incorporated and regulated in the Visa Manuals issued by the Ministry of Home Affairs, which is updated from time to time. The brief description of the relevant portions is as under :

(i) Visa Manual, 2003 : Para 131 of the Visa Manual issued in 2003 provides that all applications from foreigners coming in connection with “*tabligh work*” or for training in such work should be referred to MHA **before** a visa is granted with full particulars including details about the applicant, institution/ organization sponsoring the applicant, the organization/ institution where the foreigner intends to work, the places proposed to be visited, details of financial status, etc. A copy of the Para 131 of the Visa Manual is attached herewith and marked as **Annexure R – 1**.

(ii) Visa Manual, 2011: The above provision was also incorporated as para 16.12 in the Visa Manual issued in 2011. A copy of the relevant portion of the Visa Manual,

2011 is attached herewith and marked as **Annexure R – 2.**

(iii) Visa Manual, 2017 : Para 1.26 of the Visa Manual issued in 2017 provided that foreign nationals granted any type of visa and OCI cardholders shall not be permitted to engage themselves in tabligh work unless they are granted specific permission by the Ministry of Home Affairs. It was further provided that there will be no restriction in visiting religious places and attending normal religious activities like attending religious discourses. However, preaching religious ideologies, making speeches in religious places, distribution of audio or visual display/ pamphlets pertaining to religious ideologies, spreading conversion etc. will not be allowed. A copy of the Para 1.26 of the Visa Manual, 2011 is attached herewith and marked as **Annexure R – 3.**

(iv) Visa Manual, 2019 : Similar provisions as mentioned in sub-para (iii) above have been incorporated as para 1.25 in the Visa Manual issued in 2019. A copy of the relevant portion the Visa Manual, 2019 is attached herewith and marked as **Annexure R – 4.**

7. The Petitioners, in the present case, have been clearly found, under due investigation under the Cr.P.C., to have breached the said mandate of the Manuals and of the substantive provisions of the Foreigners Act which required them to take prior permission from the relevant authorities before indulging in work in the nature of tablighi activities. It is

submitted that in light of the above, and as per the process of law, the impugned action has been taken by the Central Government.

### **Chain of Events**

- 8.** That a complete list of actions taken by MHA/DGs of concerned State Government(s)/UT(s) pursuant to the press release dated 02.04.2020 is as under :
- (a) Central security agency vide their U.O. note dated 25.03.2020 informed that presence of about 2000 foreigners on tourist visa from over 70 countries for activities in the nature of Tabligh work appears to be a potential carrier of COVID-19 in the country. It was reported that Tabligh headquarters at Nizamuddin (Delhi) is reportedly in the process of calling the foreign Tabligh teams from different states and sending them back to their respective countries.
  - (b) Foreigners Division, Ministry of Home Affairs vide O.M. dated 31.03.2020 requested Bureau of Immigration (BoI) to identify the foreign nationals who participated in tabligh activities on tourist or other kind of visa, without obtaining permission of MHA.
  - (c) The Bureau of Immigration vide their letter dated 01.04.2020 informed that 960 (Nine hundred and sixty)



foreigners of different nationalities, identified on the basis of travel documents, were found involved in Tabligh Jamaat activities. All these foreigners were in India on the strength of Tourist Visa. The Bureau of Immigration, after due process of identification, shared the list of aforesaid 960 foreigners. A copy of the list of 960 foreigners issued by the Bureau of Immigration is attached herewith and marked as **Annexure R – 5**.

- (d) Keeping in view the fact that participation in Tabligh Jamaat activities on Tourist Visa is a serious violation of provisions of Visa Manual, 2019 and is also a criminal offence punishable under Sections 13 & 14 of The Foreigners Act, 1946, the Bureau of Immigration was directed on 02.04.2020 to blacklist these foreigners under Category "A" to prevent their future entry in India. These orders are passed in the exercise of sovereign powers which are recognised in the statutory enactment.
- (e) Commissioner, Delhi Police was advised vide O.M. dated 02.04.2020 to take legal action against all these foreigners and Indian nationals involved in the matter under the provisions of The Foreigners Act, 1946 as well as for violation of statutory orders issued under The Disaster Management Act, 2005, for offences committed under relevant sections of IPC as applicable

in this matter. A copy was also endorsed to DGPs of all States/ UTs with a request to initiate similar appropriate action in their respective areas against violators of the provisions of The Foreigners Act, 1946 and orders issued under The Disaster Management Act, 2005. A copy of the O.M. dated 02.04.2020 is attached herewith and marked as **Annexure R – 7**.

- (f) Foreign nationals who participated in Tabligh activities on Tourist Visa, have violated the provisions of Visa Rules and Section 13 and 14 of Foreigners Act, 1946 and are therefore liable to be penalized for the same. Apart from that these foreigners might have violated the provisions of The National Disaster Management Act, 2005, IPC and Epidemic Diseases Act etc. Therefore, vide letter dated 22.04.2020 from Home Secretary, addressed to Chief Secretaries of all States/UTs, DGPs of all States, Commissioner of Police, Delhi and Additional Director (Bureau of Immigration), it was requested that the foreign nationals, found involved in Tabligh activities on Tourist Visa, should not be immediately deported to their countries after their quarantine period is over rather appropriate punitive action under Sections 13 and 14 of the Foreigners Act, 1946 as also under other relevant provisions of The National Disaster Management Act, 2005, The Epidemic Diseases Act, 1897 and other

relevant provisions of IPC, may be taken in the matter. A copy of the letter dated 22.04.2020 from Home Secretary, addressed to Chief Secretaries of all States/UTs, DGPs of all States is attached herewith and marked as **Annexure R – 8**.

- (g) The Bureau of Immigration, vide their status report dated 08.04.2020, reported cancellation of 985 Visas and issue of 1507 Look Out Circulars based on the report of various Law Enforcement Agencies
  
- (h) Foreign nationals who participated in Tabligh activities on Tourist Visa, have violated the provisions of Visa Rules and Section 13 and 14 of Foreigners Act, 1946 and are therefore liable to be penalized for the same. Apart from that these foreigners might have violated the provisions of The National Disaster Management Act, 2005, IPC and Epidemic Diseases Act etc. Therefore, vide letter dated 22.04.2020 from Home Secretary, addressed to Chief Secretaries of all States/UTs, DGPs of all States, Commissioner of Police, Delhi and Additional Director (Bureau of Immigration), it was requested that the foreign nationals, found involved in Tabligh activities on Tourist Visa, should not be immediately deported to their countries after their quarantine period is over. It is submitted that it was requested that appropriate punitive action under

Sections 13 and 14 of the Foreigners Act, 1946 as also under other relevant provisions of The National Disaster Management Act, 2005, The Epidemic Diseases Act, 1897 and other relevant provisions of IPC, may be taken in the matter.

- (i) As per information available, total 205 FIRs have been lodged against the foreign Tabligh Jamaat members by 11 States. 2765 such foreigners have been blacklisted so far. Besides, 1906 Look Out Circulars (LOCs) have been issued against foreign Tabligh Jamaat members so far.

### **Specific Replies to the Queries raised**

- 9. List of Tablighi Jamaat members whose visas have been cancelled (whether the same has been cancelled on case to case basis or enmass)**

Visas of 2679 foreigners [including 9 Overseas Citizen of India (OCI) cardholders] have been cancelled so far. Their visas were cancelled on case to case basis.

- 10. List of Tablighi Jamaat members whose visas have been cancelled by the respective States Governments/UTs [what role the DG of respective**

**State Government(s)/UTs have played as per the press note dated 02.04.2020]**

State/UT Governments are not empowered to cancel visa issued to a foreigner. As per the details sent by various State/UT Governments regarding Black List /LOC of Foreign Tabligh Jamaat members, their Visas were cancelled by the Bureau of Immigration.

**11. How many persons have been deported**

Total 227 foreign Tabligh Jamaat members left India before the issuance of Look Out Circular/Black Listing against them. No foreign Tabligh Jamaat Members has been deported so far as criminal proceedings are going on against them.

**12. How many persons whose Visas have been cancelled but they are yet not deported and the reasons for non-deportation**

Visas of 2679 foreigners [including 9 Overseas Citizen of India(OCI) cardholders] have been cancelled so far. Deportation of foreign Tabligh Jamaat members have not been done till date to ensure completion of the legal processes going on against them under the Cr.P.C. All such foreign

nationals against whom cases have been registered will be deported as soon as the legal processes are completed.

**13. How many persons are living in India out of these 960 + 2500 foreign Tablighi Jamaat members whose Visas have not been cancelled with reason why the same has not been cancelled**

Out of total reported 2765 cases of Foreign Tabligh Jamaat members, visas of 2679 (including 9 OCI cardholders) have already been cancelled. 47 Foreign Tabligh Jamaat foreigners are Nepal nationals, who are not holding any visa. Visas of the remaining 39 cases are under process of cancellation. Out of these 39 cases, 18 visas were issued by Indian Missions and in 21 cases, the passport number provided by the originators were wrong/incomplete and the same has been sought from the originator.

Cancellation of e-Visa has been intimated to 1502 foreigners who were on e-Visa, by email. However, 1168 foreigners on Regular Visa could not be intimated regarding cancellation of the visa as their email IDs are not available with the Bureau of Immigration.

## Legal Provisions

14. That at the outset, it is submitted that the foreigners who came on Tourist Visa and were found to be involved in *Tabligh activities* which are not permitted on Tourist visa, are liable for legal action against them. The Parliament enacted the Foreigners Act, 1946 with an object which is reflected in the following Statement of Objects and Reasons:

### **“Statement of Objects and Reasons**

*At present the only permanent measures governing foreigners specifically are the Registration of Foreigners Act, 1939 and the Foreigners Act, 1864. The Act of 1939 provides for the making of rules to regulate registration of foreigners and formalities connected therewith, their movement in, or departure from, India. The Act of 1864 provides for the expulsion of foreigners and their apprehension and detention pending removal and for a ban on their entry into India after removal; the rest of the Act which provides for report on arrival, travel under a licence and certain incidental measures can be enforced only on the declaration of an emergency. The powers under this Act have been found to be ineffective and inadequate both during normal times and during an emergency.*

*The needs of the war emergency were met by the enactment of a Foreigners Ordinance in 1939 and the promulgation under it of the Foreigners Order and the Enemy Foreigners Order. Even at that time the need for more satisfactory permanent legislation was recognised but it was decided to postpone consideration of such a measure until after the war. The Ordinance was, therefore, replaced by the*

*Foreigners Act, 1940, the life of which was to expire on the 30<sup>th</sup> September, 1946, but has recently been extended by the Foreigners Act (Amendment) Ordinance, 1946, up to the 25<sup>th</sup> March, 1947.*

*Meanwhile the question of permanent legislation, more or less on the lines of the Act of 1940 has been examined, in consultation with the Provincial Governments. All Provincial Governments agree that such permanent legislation in repeal of the Act of 1864, is necessary. The Bill in the main reproduces the provisions of the Foreigners Act of 1940."*

Section 2(a) defines the term "Foreigners" as under:

*"2(a) "foreigner" means a person who is not a citizen of India"*

Section 3 of the Act empowers the Central Government to make an Order "either generally or with respect of foreigners or with respect of any particular foreigner or any prescribed class or description of foreigner". Section 3 of the Act reads as under:

**"3. Power to make orders. —**

*(1) The Central Government may by order make provision, either generally or with respect to all foreigners or with respect to any particular foreigner or any prescribed class or description of foreigner, for prohibiting, regulating or restricting the entry of foreigners into India or, their departure there from or their presence or continued presence therein.*



(2) *In particular and without prejudice to the generality of the foregoing powers, orders made under this section may provide that the foreigner —*

*(a) shall not enter India or shall enter India only at such times and by such route and at such port or place and subject to the observance of such conditions on arrival as may be prescribed;*

*(b) shall not depart from India or shall depart only at such times and by such route and from such port or place and subject to the observance of such conditions on departure as may be prescribed;*

*(c) shall not remain in India, or in any prescribed area therein;*

*(cc) shall, if he has been required by order under this section not to remain in India, meet from any resources at his disposal the cost of his removal from India and of his maintenance therein pending such removal;*

*(d) shall remove himself to, and remain in, such area in India as may be prescribed;*

*(e) shall comply with such conditions as may be prescribed or specified*

*(i) requiring him to reside in a particular place;*

*(ii) imposing any restrictions on his movements;*

*(iii) requiring him to furnish such proof of his identity and to report such particulars to such authority in such manner and at such time and place as may be prescribed or specified;*

*(iv) requiring him to allow his photograph and finger impressions to be taken and to furnish specimens of his handwriting and signature to such authority and at such time and place as may be prescribed or specified;*

*(v) requiring him to submit himself to such medical examination by such authority and at such time and place as may be prescribed or specified;*

*(vi) prohibiting him from association with persons of a prescribed or specified description;*

*(vii) prohibiting him from engaging in activities of a prescribed or specified description;*  
*(viii) prohibiting him from using or possessing prescribed or specified articles;*  
*(ix) otherwise regulating his conduct in any such particular as may be prescribed or specified;*  
*(f) shall enter into a bond with or without sureties for the due observance of, or as an alternative to the enforcement of, any or prescribed or specified restrictions or conditions;*  
*(g) shall be arrested and detained or confined; and may make provision for any matter which is to be or may be prescribed and for such incidental and supplementary matters as may, in the opinion of the Central Government, be expedient or necessary for giving effect to this Act.*  
*(3) Any authority prescribed in this behalf may with respect to any particular foreigner make orders under Clause (e) for Clause (f) of sub-section (2)."*

**15.** It is respectfully that as evident from the express and conscious use of expressions in Section 3, the legislative intent is clear, which is to confer an administrative and executive discretion upon the Central Government to take steps with regard to either "all foreigners" or "with respect to any particular foreigner" or "any specified class or description of foreigners". This discretion is necessary since the parameters, circumstances and other considerations will vary in each case as explained above.

**16.** That the foreign nationals had arrived in India on Tourist Visas. As per extant instructions of the Central Government, a Tourist visa is granted to a foreigner whose sole objective

of visiting India is recreation, sightseeing, casual visit to meet friends or relatives, attending a short term yoga programme, short duration medical treatment including treatment under Indian systems of medicine, short term courses on local languages, music, dance, arts & crafts, cooking, medicine etc. which should not be a formal or structured course/programme (courses not exceeding 6 months duration and not issued with a qualifying certificate/diploma etc.), and voluntary work of short duration (for a maximum period of one month, which do not involve any monetary payment or consideration of any kind in return) and no other purpose/ activity.

17. That the foreigners have been found to be involved in activities which are not covered within the purview of the limited tourist visa which was granted on their visit to India. It is submitted that activities in the nature of tabligh activity is not an activity permitted on a Tourist Visa. It is submitted that the Petitioners also did not seek any specific permission from the Ministry of Home Affairs for engaging in activities in the nature of tabligh activities. Therefore, it is a clear case of violation of visa conditions.

18. It is submitted that Article 246(1) of the Constitution of India, reads as under :

*“Notwithstanding anything in clauses (2) and (3), Parliament has exclusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the “Union List”)*”

Further the heads "*Admission into, and emigration and expulsion from, India; passports and visas*" figures at S.No.19 of the List I - Union List in Seventh Schedule of the Constitution of India. Thus in respect of these matters, Parliament has the exclusive power to make laws. The Foreigners Act, 1946 (31 of 1946), being the embodiment of the sole prerogative of the Parliament, confers upon the Central Government certain powers in respect of foreigners.

**19.** In essence, the entry, stay, movement, transit through and exit of foreign nationals in the country are governed by the following Acts:

- (i) The Passport (Entry into India) Act, 1920
- (ii) The Foreigners Act, 1946
- (iii) The Registration of Foreigners Act, 1939
- (iv) The Citizenship Act, 1955

***The Passport (Entry into India) Act, 1920***

Section 3 of the Passport (Entry into India) Act, 1920 empowers the Central Government to make rules requiring that person entering India shall be in possession of passports, and for all matters ancillary or incidental to that purpose. Accordingly, rule 3 of the Passport (Entry into India) Rules, 1950 prescribes that save as provided in rule 4, no person proceeding from any place outside India shall enter, or attempt to enter, India by water, land or air unless he is in

possession of a valid passport confirming to the conditions prescribed in rule 5. Rule 5 of the Passport (Entry into India) Rules, 1950 prescribes the conditions of a valid passport, which includes a valid visa which is an endorsement by a proper Indian diplomatic, consular or passport authority or by such authority as may be authorized in this behalf by the Central Government by way of visa for India.

### *The Foreigners Act, 1946*

The Foreigners Act, 1946 defines 'foreigner' as a person who is not a citizen of India. Section 3 of the Foreigners Act, 1946 empowers the Central Government to make provision by order, either generally or with respect to all foreigners or with respect to any particular foreigner or any prescribed class or description of foreigner, for prohibiting, regulating or restricting the entry of foreigners into India or, their departure therefrom or their presence or continued presence therein. In exercise of the powers conferred by section 3 of the Foreigners Act, Central Government has notified the Foreigners Order, 1948, the Foreigners (Protected Areas) Order, 1958 and the Foreigners (Restricted Areas) Order, 1963 prohibiting, regulating or restricting the entry, stay, movement, transit through and exit of foreigners in India. Besides, executive instructions are also issued by the Central Government from time to time in this regard.

*The Registration of Foreigners Act, 1939*

The Registration of Foreigners Act, 1939 and the Registration of Foreigners Rules, 1992 mandates registration with the Registration Officer of certain category of foreigners whose intended stay in India is more than 180 days or are required under their visa authorization to get registered with the Registration Officer.

*The Citizenship Act, 1955*

The Citizenship Act, 1955 defines an 'illegal migrant' as a foreigner who has entered into India –

- (i) without a valid passport or other travel documents and such other document or authority as may be prescribed by or under any law in that behalf; or
- (ii) with a valid passport or other travel documents and such other document or authority as may be prescribed by or under any law in that behalf but remains therein beyond the permitted period of time.

The Citizenship Act, 1955 also contains the provisions relating to registration of a foreign national as an Overseas Citizen of India (OCI) Cardholder.

- 20.** As per section 3 of the Foreigners Act, 1946, the Central Government may by order make provision, either generally or with respect to all foreigners or with respect to any particular

foreigner or any prescribed class or description of foreigner, for prohibiting, regulating or restricting the entry of foreigners into India or, their departure therefrom or their presence or continued presence therein. Thus, the Central Government has sovereign powers to make any order regulating or restricting the entry of foreigners into India or their departure therefrom or their presence or continued presence therein.

- 21.** That the functions of the Central Government in making orders of the nature specified in clauses (c), (cc), (d), (e) and (f) of sub-section (2) of section 3 of the Foreigners Act, 1946, section 5 of the Passport (Entry into India) Act, 1920 and under the Foreigners Order, 1948 have been entrusted under article 258(1) of the Constitution of India to the State Governments vide Notification S.O.no. 590 [F.No.4/3/56-(I)F.I] dated 19<sup>th</sup> April, 1958. A copy of the Notification S.O.no. 590 [F.No.4/3/56-(I)F.I] dated 19<sup>th</sup> April, 1958 is attached herewith and marked as **Annexure R - 9**. Further, UT Administrations have been directed under article 239 of the Constitution of India to execute these powers of the Central Government vide Notification S.O. no. 591[F.No.4/3/56-(I)F.I] dated 19<sup>th</sup> April, 1958. A copy of the Central Government vide Notification S.O. no. 591[F.No.4/3/56-(I)F.I] dated 19<sup>th</sup> April, 1958 attached herewith and marked as **Annexure R - 9**. However, entrustment of these powers to State Governments/ UT Administrations is subject to the following conditions:-

(a) In the exercise of such functions, the said State Government or UT Administration shall comply with such general or special directions as the Central Government may from time to time issue; and

(b) Notwithstanding this entrustment, the Central Government may itself exercise any of the said functions should it deem fit to do so in any case.

**22.** That it is submitted that the activities of foreigners in question in violation of the visa conditions clearly falls within the domain of the Central Government and the Central Government in the Ministry of Home Affairs is fully competent to issue directions to the State Governments and UT Administrations to take appropriate legal action against such foreigners under the Foreigners Act, 1946.

**23.** Apart from violation of the visa conditions, the activities of the Petitioners in the nature of tabligh activities in question have endangered many lives in the ongoing COVID 19 public health emergency and therefore, they are also liable for legal action. It is submitted that the directions contained in the O.M. dated 02.04.2020 of the Ministry of Home Affairs were with particular reference to foreigners who were found involved in tabligh activities on the strength of their tourist visa thus violating the visa conditions and these are in no way violative of Articles 14, 21 and 22 of the Constitution of India.



**24.** As per sub-section (1) of section 13 of The Foreigners Act, 1946, any person who attempts to contravene, or abets or attempts to abet, or does any act preparatory to, in contravention of the provisions of the Act or of any order made or direction given thereunder, or fails to comply with any direction given in pursuance of any such order, shall be deemed to have contravened the provisions of the Act. Sections 13, 14 and 14-C of The Foreigners Act, 1946 are reproduced below:-

***“13. Attempts, etc., to contravene the provisions of this Act, etc.—***

*(1) Any person who attempts to contravene, or abets or attempts to abet, or does any act preparatory to, a contravention of, the provisions of this Act or of any order made or direction given thereunder, or fails to comply with any direction given in pursuance of any such order, shall be deemed to have contravened the provisions of this Act.*

XXX

***14. Penalty for contravention of provisions of the Act, etc. — Whoever —***

*(a) remains in any area in India for a period exceeding the period for which the visa was issued to him;*

*(b) does any act in violation of the conditions of the valid visa issued to him for his entry and stay in India or any part thereunder;*

*(c) contravenes the provisions of this Act or of any order made thereunder or any direction given in*

*pursuance of this Act or such order for which no specific punishment is provided under this Act,*

*shall be punished with imprisonment for a term which may extend to five years and shall also be liable to fine; and if he has entered into a bond in pursuance of clause (f) of sub-section (2) of section 3, his bond shall be forfeited, and any person bound thereby shall pay the penalty thereof or show cause to the satisfaction of the convicting Court why such penalty should not be paid by him.*

*Explanation. — For the purposes of this section, the expression “visa” shall have the same meaning as assigned to it under the Passport (Entry into India) Rules, 1950 made under the Passport (Entry into India) Act, 1920 (34 of 1920).”*

**“14-C. Penalty for abetment.—**

*Whoever abets any offence punishable under section 14 or section 14-A or section 14-B shall, if the act abetted is committed in consequence of the abetment, be punished with the punishment provided for the offence.*

*Explanation.— For the purposes of this section, —*

*(i) an act or offence is said to be committed in consequence of the abetment, when it is committed in consequence of the instigation, or in pursuance of the conspiracy, or with the aid which constitutes the offence;*

*(ii) the expression “abetment” shall have the same meaning as assigned to it under section 107 of the Indian Penal Code (45 of 1850). “*

**25.** Further, the Ministry of Home Affairs had issued instructions to State Governments and UT Administrations on 10.04.1996 advising them to keep a watch on the activities of such foreigners who indulge in religious / Tabligh work on Tourist visa. It is submitted that the State Governments/ UT Administrations were further advised that as and when any foreigner coming on Tourist visa is found indulging himself in religious activities/ Tabligh work, action should be taken against him under the Foreigners Act and he should be deported to the country of his origin under the powers already delegated to the State Govts. It is submitted that the said instructions were reiterated by the Ministry of Home Affairs on 03.11.2011. A copy of the Ministry's Circular No. 206[File no.25022/82/96-F.I] dated 10.04.1996 and letter No.25022/116/2011-F.I dated 03.11.2011 are attached herewith and marked as **Annexure R - 10**.

#### **Case law on the issue**

**26.** The scope and purview of The Foreigners Act, 1946 fell for consideration of the Hon'ble Constitution Bench of this Hon'ble Court in the case of *Hans Muller of Nurenburg vs Superintendent, Presidency Jail, Calcutta & ors.*, AIR 1955 SC 367. While examining the scheme, scope, ambit and powers conferred upon the Central Government under the said Act, the Constitutional Bench of this Hon'ble Court, inter alia, was pleased to hold as under:

*“19. We do not agree and will first examine the position where an order of expulsion is made before any steps to enforce it are taken. The right to expel is conferred by Section 3(2)(c) of the Foreigners Act, 1946 on the Central Government and the right to enforce an order of expulsion and also to prevent any breach of it, and the right to use such force as may be reasonably necessary “for the effective exercise of such power” is conferred by Section 11(1), also on the Central Government. There is, therefore, implicit in the right of expulsion a number of ancillary rights, among them, the right to prevent any breach of the order and the right to use force and to take effective measures to carry out those purposes. Now the most effective method of preventing a breach of the order and ensuring that it is duly obeyed is by arresting and detaining the person ordered to be expelled until proper arrangements for the expulsion can be made. Therefore, the right to make arrangements for an expulsion includes the right to make arrangements for preventing any evasion or breach of the order, and the Preventive Detention Act confers the power to use the means of preventive detention as one of the methods of achieving this end. How far it is necessary to take this step in a given case is a matter that must be left to the discretion of the Government concerned, but, in any event, when criminal charges for offences said to have been committed in this country and abroad are levelled against a person, an apprehension that he is likely to disappear and evade an order of expulsion cannot be called either unfounded or unreasonable. Detention in such circumstances is rightly termed preventive and falls within the ambit of the Preventive Detention Act and is reasonably related to the purpose of the Act.*”

27. Following the said judgment, this Hon'ble Court, in the case of *Mr. Louis De Raedt & Ors vs Union Of India And Ors.*, (1991) 3 SCC 554 was pleased to hold, inter alia, as under:

*“13. The next point taken on behalf of the petitioners, that the foreigners also enjoy some fundamental rights under the Constitution of this country, is also of not much help to them. The fundamental right of the foreigner is confined to Article 21 for life and liberty and does not include the right to reside and settle in this country, as mentioned in Article 19(1)(e), which is applicable only to the citizens of this country. It was held by the Constitution Bench in *Hans Muller of Nuremburg v. Superintendent, Presidency Jail, Calcutta* [(1955) 1 SCR 1284 : AIR 1955 SC 367 : 1955 Cri LJ 876] that the power of the government in India to expel foreigners is absolute and unlimited and there is no provision in the Constitution fettering this discretion. It was pointed out that the legal position on this aspect is not uniform in all the countries but so far the law which operates in India is concerned, the executive government has unrestricted right to expel a foreigner. So far the right to be heard is concerned, there cannot be any hard and fast rule about the manner in which a person concerned has to be given an opportunity to place his case and it is not claimed that if the authority concerned had served a notice before passing the impugned order, the petitioners could have produced some relevant material in support of their claim of acquisition of citizenship, which they failed to do in the absence of a notice.”*

28. It is submitted that no illegal immigrant can crave leave of this Hon'ble Court under Article 32 seeking to question a decision taken under the statutory scheme. It is submitted that the Petitioners cannot claim a fundamental right to travel to the country as a fundamental right. As evident from the Constitutional guarantee flowing from Article 19 of the Constitution, the right to reside and settle in any part of the territory of India as well as right to move freely throughout the territory of India is available only to the citizens of India as evident from Article 19(1) of the Constitution. Article 19(1) reads as under:

***“19. Protection of certain rights regarding freedom of speech etc***

*(1) All citizens shall have the right*

*(a) to freedom of speech and expression;*

*(b) to assemble peaceably and without arms;*

*(c) to form associations or unions;*

*(d) to move freely throughout the territory of India;*

*(e) to reside and settle in any part of the territory of India; and*

*(f) omitted*

*(g) to practise any profession, or to carry on any occupation, trade or business”*

No illegal immigrant can pray for a writ of this Hon'ble Court which directly or indirectly confer the fundamental rights in general and the rights under Article 19(1) (d) and (e) in particular.

- 29.** The Hon'ble Supreme Court, in *State of Arunachal Pradesh v. Khudiram Chakma*, 1994 Supp (1) SCC 615, held as under:

*"75. It is true that fundamental right is available to a foreigner as held in Louis De Raedt v. Union of India [(1991) 3 SCC 554 : 1991 SCC (Cri) 886] : (SCC p. 562, para 13)*

*"The next point taken on behalf of the petitioners, that the foreigners also enjoy some fundamental rights under the Constitution of this country, is also of not much help to them. The fundamental right of the foreigner is confined to Article 21 for life and liberty and does not include the right to reside and settle in this country, as mentioned in Article 19(1)(e), which is applicable only to the citizens of this country." As such Articles 19(1)(d) and (e) are unavailable to foreigners because those rights are conferred only on the citizens. Certainly, the machinery of Article 14 cannot be invoked to obtain that fundamental right. Rights under Articles 19(1)(d) and (e) are expressly withheld to foreigners.*

*36. .... The decision regarding settlement of foreigners is a matter of policy. It is well-settled in law that the Court does not interfere in a matter of governmental policy since it is for the Government to decide."*

- 30.** The Hon'ble Supreme Court in *Charles Sobraj v. Supdt., Central Jail*, (1978) 4 SCC 104, held as under:

*"16. The court must not rush in where the jailer fears to tread. While the country may not make the prison boss the sole sadistic arbiter of incarcerated humans, the community may be in no*

*mood to hand over central prisons to be run by courts. Each instrumentality must function within its province. We have no hesitation to hold that while Sobraj has done litigative service for prison reform, he has signally failed to substantiate any legal injury. We, therefore, dismiss the writ petition, making it clear that strictly speaking the petitioner being a foreigner cannot claim rights under Article 19, but we have discussed at some length the import of Articles 14, 19 and 21 because they are interlaced and in any case apply to Indian citizens."*

- 31.** It is submitted that the Central Government has unfettered discretion in matter concerning regulation of visa or deportation of foreigners. It is submitted that foreigners who have been found to have violated the conditions of the visa. The Hon'ble Supreme Court in the case of *Hans Muller of Nurenburg v. Superintendent, Presidency Jail*, AIR 1955 SC 367, noted as under:

*"35. The Foreigners Act confers the power to expel foreigners from India. It vests the Central Government with absolute and unfettered discretion and, as there is no provision fettering this discretion in the Constitution, an unrestricted right to expel remains.*

*39. In the case of expulsion, no idea of punishment is involved, at any rate, in theory, and if a man is prepared to leave voluntarily he can ordinarily go as and when he pleases. But the right is not his. Under the Indian law, the matter is left to the unfettered discretion of the Union Government and that Government can*



*prescribe the route and the port or place of departure and can place him on a particular ship or plane. (See Sections 3(2)(b) and 6 of the Foreigners Act). Whether the captain of a foreign ship or plane can be compelled to take a passenger he does not want or to follow a particular route is a matter that does not arise and we express no opinion on it. But assuming that he is willing to do so, the right of the Government to make the order vis a vis the man expelled is absolute.*

*40. This may not be the law in all countries. Oppenheim, for example, says that in England, until December 1919, the British Government had "no power to expel even the most dangerous alien without the recommendation of a court, or without an Act of Parliament making provision for such expulsion, except during war or on an occasion of imminent national danger or great emergency". (Oppenheim's International Law, Vol. 1, 7th Edn., p. 631).*

*But that is immaterial, for the law in each country is different and we are concerned with the law as it obtains in our land. Here the matter of expulsion has to be viewed from three points of view: (1) does the Constitution permit the making of such a law? (2) does it place any limits on such laws? and (3) is there in fact any law on this topic in India and if so, what does it enact? We have already examined the law making power in this behalf and its scope, and as to the third question the law on this matter in India is embodied in the Foreigners Act which gives an unfettered right to the Union Government to expel....*

*.....42. Our conclusion is that the Foreigners Act is not governed by the provisions of the Extradition Act. The two are distinct and neither impinges on the other. Even if there is a requisition and a good case for extradition, Government is not*

*bound to accede to the request. It is given an unfettered right to refuse. Section 3(1) of the Extradition Act says—*

*“the Central Government may, if it thinks fit”. Therefore, if it chooses not to comply with the request, the person against whom the request is made cannot insist that it should. The right is not his; and the fact that a request has been made does not fetter the discretion of Government to choose the less cumbrous procedure of the Foreigners Act when a foreigner is concerned.....”*

**32.** In *Ghulam Sarwar v. Union of India*, AIR 1967 SC 1335, the Hon'ble Supreme Court has held as under:

*“18. The formula underlying the doctrine of classification has become so crystallised that it is unnecessary to refer to decisions. The principle is stated thus: “The classification must be found on intelligible differentia which distinguishes persons or things that are grouped from those left out of the group and that the differentia must have rational relation to the object sought to be achieved by the statute in question”. What was the object of the order GSR 1418 issued by the President on 30-10-1962. There was a grave emergency. The Chinese attacked India and Pakistan was poised for an attack. There was a danger of internal sabotage. So, it was necessary to screen the foreigners, and to guard against their acts of sabotage and espionage. It was, therefore, necessary to issue a special order wider in scope than that of GSR 164 dated 3-11-1962 which was confined only to persons that had been deprived of certain rights under the Defence of India Ordinance. There was a greater danger from foreigners, and, therefore, a more drastic order only could*

*meet the requirements of national security. Compared to foreigners, nationals, with some unfortunate exceptions, can be relied upon to support the country's integrity and security. There is, therefore, a clear nexus between the classification of foreigners and the citizens and the object sought to be achieved thereby."*

- 33.** The Supreme Court in *Railway Board v. Chandrima Das*, (2000) 2 SCC 465, held as under:

*"34. On this principle, even those who are not citizens of this country and come here merely as tourists or in any other capacity will be entitled to the protection of their lives in accordance with the constitutional provisions. They also have a right to "life" in this country. Thus, they also have the right to live, so long as they are here, with human dignity. Just as the State is under an obligation to protect the life of every citizen in this country, so also the State is under an obligation to protect the life of the persons who are not citizens.*

*35. The rights guaranteed under Part III of the Constitution are not absolute in terms. They are subject to reasonable restrictions and, therefore, in case of a non-citizen also, those rights will be available subject to such restrictions as may be imposed in the interest of the security of the State or other important considerations. Interest of the nation and security of the State is supreme. Since 1948 when the Universal Declaration was adopted till this day, there have been many changes — political, social and economic while terrorism has disturbed the global scenario. Primacy of the interest of the nation and the security of the State will have to be read into the Universal Declaration as also in every article dealing with*

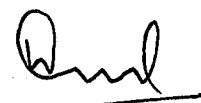


*Act, 1955, more particularly for protecting the integrity and sovereignty of India. To this extent, the order passed by the learned Single Judge dated 21<sup>st</sup> August, 2018 in W.P.(C) 8455/2018 is hereby modified.*

6. *With this observation, this appeal is hereby allowed and disposed of."*

**35.** In respectful submission of the Central Government, such decisions regarding cancellation of visas or blacklisting of persons are essentially executive decisions taken by the Government as a part of governance of a sovereign nation and as a process of policy making and are taken based on several executive and administrative considerations which would not be justiciable. The fact situation, the potential threat to the overall health situation in the country, is an executive sovereign function based upon empirical data and objective facts by way of policy. This Hon'ble Court may not, therefore, accede to any prayer which may amount to re-writing or substituting an essential executive policy of the Central Government.

**36.** In light of the above, it is submitted that the said petitions are liable to be dismissed by this Hon'ble Court. The present affidavit is being filed bonafide.



(राम लाल कुमार)  
 DEPONENT  
 (RAM LAL KUMAR)  
 निदेशक/Director  
 गृह मंत्रालय  
 Ministry of Home Affairs  
 भारत सरकार/Govt. of India

**VERIFICATON**

Verified at New Delhi on this 1<sup>st</sup> day of July, 2020, that the contents of the above affidavit are true and correct to my knowledge and belief derived from the official records. No part of the above affidavit is false and nothing material has been concealed there from.



**DEPONENT**  
(PRAMOD KUMAR)  
निदेशक/Director  
गृह मंत्रालय  
Ministry of Home Affairs  
भारत सरकार/Govt. of India



ANNEXURE-1

Government of India, subject to usual checks. [Also see para 43]

**129. A travel agent of a foreign travel agency and a foreign tourist visiting India frequently**

An Indian Mission may grant multi-entry visa for a period of five years maximum, in their discretion, subject to usual security checks, provided they are satisfied about the bonafide purpose of the visit to India of the foreigner. [However, stay in India on any particular visit should not exceed six months and appropriate endorsement ("Each stay not to exceed 6 months) should be made to this effect in the visa]. [Also see para 33]

**130. Family members and relatives of a foreigner staying in India**

First degree relatives and family members of a foreigner, including diplomatic personnel, staying in India on long term basis may be granted an 'X' type of visa by the Missions for the required period, subject to a maximum validity of five years, in their discretion, subject to usual security checks. The facility of a five years visa will also be available to the spouse and children of a foreigner eligible for grant of such a visa. Instructions contained in para 128 will not apply to the citizens of Afghanistan, Bangladesh, China, Pakistan, and Sri Lanka. All Indian Missions should exercise utmost caution while granting visa to a foreigner in order to ensure that only genuine visitors are granted visa to come to India, and the fundamentalist and subversive elements / activists / drug traffickers / smugglers and other undesirable elements do not take advantage of this liberalised visa regime.

**131. Foreigners coming for tabligh work**

All applications from foreigners coming in connection with tabligh work, or for training in such work should be referred to the Ministry of Home Affairs before a visa is granted, with full particulars including details about the applicant, institution / organisation sponsoring the applicant, the organisation / institution where the foreigner intends to work, the places proposed to be visited, details of financial status, etc.

**132. Citizens of SAARC countries**

**A. Exemption from the requirement of a visa and Police reporting to the special categories of citizens of the SAARC countries:**

(1) It has been decided to **EXEMPT** the following categories of persons belonging to SAARC (i.e. Bangladesh, Bhutan, Maldives, Nepal, Pakistan, and Sri Lanka) from the requirement of a visa and registration with the local police:

- (a) a judge of the Supreme Court or of the highest court; or
- (b) a Member of Parliament or of a similar highest legislative body; or
- (c) Head of National level university ; or
- (d) Ministers of Foreign or External Affairs or Member States, or
- (e) Foreign Secretaries or Permanent Secretaries dealing with foreign affairs of Member states, or
- (f) SAARC Secretary-General and Directors of the SAARC Secretariat; or
- (g) President of National Chamber of Commerce and Industry of the Member States; or
- (h) Permanent Secretaries in Trade Ministries and upto three other officials concerned with promotion of

- II. A citizen of Maldives visiting India for a period of more than 90 days is required to obtain visa. In such cases, all the general conditions relating to the grant of a visa, applicable to foreigners, will also be applicable to the citizens of Maldives.
- III. The waiver of visa requirement does not exempt the citizens of Maldives visiting India from the obligation to comply with the laws and regulations in force in India concerning the entry into, movement within and exit from India. Citizens of Maldives are not allowed to take up employment, set up business, or undertake any profession (paid or unpaid) in India, without the consent of the Government of India. This requirement, however, shall not apply to business persons or business delegations from Maldives visiting India to conduct negotiations, conclude business agreements/ contracts or other business transactions with their counterparts.

**16.8. Foreign Technicians / experts:**

In the case of a foreign technician/expert visiting India in pursuance of a bilateral agreement between the Government of India and the foreign Government, or in pursuance of a collaboration agreement between a foreign firm and an Indian firm (provided the agreement has been approved by the Government of India), the Indian Mission may grant the necessary visa for the duration of the agreement, or for a period of 5 years, whichever is less, with multiple entry facility, provided the Mission is satisfied that the foreigner is visiting India in pursuance of a bilateral agreement which has been approved by the Government of India, subject to usual checks. [Also see para 5.4]. These instructions will, however, not apply to the citizens of Afghanistan, China and Pakistan.

**16.9. Grant of visa to officials of the United Nations or its specialized agencies and the Asian development Bank (ADB) who are nationals of Prior Reference Category (PRC) countries:**

Officials of the United Nations or its specialized agencies and the Asian Development Bank, who are nationals of PRC countries *i.e* Afghanistan, China, Iran, Iraq, Pakistan, Sudan, Foreigners of Pakistani origin and

Stateless persons are exempted from the requirement of prior clearance from the Ministry of Home Affairs for the grant of any type of visa including the Conference Visa. In such cases Visa may be granted by the Indian Missions/ Posts after local checks and a report should be sent to the Ministry of Home Affairs (Foreigners division) and the Security Agencies after the issue of visa.

Exemption from the requirement of prior clearance from MHA, as mentioned above, will also cover spouses of such category of officials as well as the spouses from PRC countries married to such category of officials from non PRC countries.

**16.10. A travel agent of a foreign travel agency and a foreign tourist visiting India frequently:**

An Indian Mission may, in its discretion, grant multi-entry visa for a maximum period of five years, subject to usual security checks, provided it is satisfied about the bonafides of a foreigner who is a travel agent of a foreign travel agency or a foreign tourist visiting India frequently. The stay of such persons in India on any particular visit should, however, not exceed six months. The following endorsement should be made in the visa granted to them: "Each stay not to exceed 6 months". [Also see para 3.1]

**16.11. Family members and relatives of a foreigner staying in India:**

Blood relations and family members of a foreigner, including diplomatic personnel, staying in India on a long-term basis may be granted an 'X' visa by the Mission for the required period, upto a maximum period of five years, subject to usual security checks. All the Indian Missions shall exercise utmost caution while granting visa to a foreigner in order to ensure that only genuine visitors are granted visa to visit India, and fundamentalist and subversive elements / activists / drug traffickers / smugglers and other undesirable elements do not take advantage of this liberalised visa regime.

✓ **16.12. Foreigners visiting for tabligh work:**

All applications from foreigners intending to visit India in connection with tabligh work, or for training in such work, shall be referred to the Ministry of Home Affairs



before a visa is granted. The Mission / Post must send full particulars, including details about the applicant, institution / organisation sponsoring the applicant, the organisation / institution where the foreigner intends to work, the places proposed to be visited, details of financial status, etc.

reporting to the special categories of citizens of the SAARC countries:

The following categories of persons belonging to SAARC countries (*i.e.* Afghanistan, Bangladesh, Bhutan, Maldives, Nepal, Pakistan and Sri Lanka) are exempted from the requirement of a visa and registration with the local police:

**16.13. Citizens of SAARC countries:**

Exemption from the requirement of a visa and Police

**(i) Group A-SAARC Visa Exemption Scheme:**

Category number	Entitled persons	Entitled persons <sup>1</sup>	
		Spouse	Dependent children
<b>Group A:</b>			
<b>(Dignitaries, Government Officials, participants of SAARC meetings and officials of the Secretariat and its Regional Centres)</b>			
1	Heads of State and Government, former Heads of State or Government, former Foreign Ministers, former Ministers of State for Foreign Affairs and former Foreign Secretaries	Yes	Yes
2	All Central Government Ministers/Ministers of State/ Advisers of equivalent rank, Deputy Ministers/Assistant Ministers in Member States	Yes	Yes
3	Serving and retired Supreme Court Judges; serving Judges of the Provincial High Courts and Attorney (s) Generals	Yes	Yes
4	Governors, Chief Ministers, Speakers and Deputy Speakers of Provinces/States	Yes	Yes
5	Members of National Parliament, Secretaries-General/Secretaries of Lower and Upper Houses of Parliament	Yes	Yes
6	All serving Heads/Secretaries of Federal/Central Governments	Yes	Yes
7	Governors of Central Banks	Yes	Yes
8	Ambassadors/High Commissioners of SAARC countries accredited to the SAARC Member States	Yes	Yes
9	Officers in the Ministries of Foreign/External Affairs in SAARC Divisions as well as those handling SAARC matters	Yes	Yes
10	Current and former SAARC Secretary(s) General, Directors, Consultants/Professionals and GSS Category-I officials of the SAARC Secretariat	Yes	Yes
11	SAARC Regional Centres:		
	(a) Governing Board Members	Yes	No
	(b) Directors	Yes	Yes

Foreign nationals granted any type of visa and OCI cardholders shall not be permitted to engage themselves in tabligh work unless they are granted specific permission in accordance with para 22.13 of this Visa Manual. There will be no restriction in visiting religious places and attending normal religious activities like attending religious discourses. However, preaching religious ideologies, making speeches in religious places, distribution of audio or visual display/ pamphlets pertaining to religious ideologies, spreading conversion etc. will not be allowed.

**1.27 Issue of short duration visa to foreign nationals already holding longer duration visa**

In the event of a foreign national availing short duration visas such as Conference Visa, Transit visa, e-Visa and Visa-on-Arrival while already having a long duration visa for India like multiple entry Tourist/ Business/ Employment/ Student/ Research Visas, the long duration visas will not get cancelled. In such cases, while granting the short duration visa like Conference Visa/ Transit Visa, the Indian Mission/ Post concerned may keep the long duration visa on hold for the period of the short duration visa. The status of holding of long duration visa of the foreigner shall be reflected in the Central Database of IVFRT. In case the foreigner is availing e-Visa or Visa-on-Arrival, the Immigration authorities may keep the long duration visa on hold for the period of the short duration visa, which shall be reflected in Central Database of IVFRT. The long duration visa will remain on hold for the period for which the short duration visa is valid. On expiry of the validity of the short duration visa, the main visa (long duration visa) will automatically become 'UNHOLD' and the same will be reflected in the Central Database.

A foreign national intending to attend an International Conference/ seminar/ workshop while already in India on Business/ Employment / Student/ Research visa may seek prior permission of the FRRO/ FRO concerned by making a suitable application along with all relevant details. However, in respect of cases falling within the parameters mentioned in para 13.3 of this Visa Manual, such permission shall be granted by FRRO/ FRO concerned only with the prior approval of the Ministry of Home Affairs.

**1.28 Grant of benefits of visa/ extension of visa to foreigners living in India on live-in-relationship with Indian nationals**

There are no specific guidelines for considering grant of visa/ extension of visa to foreign nationals who are living in India on live-in-relationship with Indian nationals. However, in rare and exceptional cases, the matter will be sympathetically considered by the Government on case to case basis.

**22.12 Family members and relatives of a foreigner staying in India**

Blood relations and family members of a foreigner, including diplomatic personnel, staying in India on a long-term basis may be granted **dependent visa of appropriate sub-category as mentioned in Appendix –II** by the Mission for the required period, co-terminus with the visa validity of the principal visa holder subject to usual security checks. All the Indian Missions shall exercise utmost caution while granting visa to a foreigner in order to ensure that only genuine visitors are granted visa to visit India, and fundamentalist and subversive elements / activists / drug traffickers / smugglers and other undesirable elements do not take advantage of this liberalized visa regime.

✓ **22.13 Foreigners visiting for tabligh work**

All applications from foreigners intending to visit India in connection with tabligh work, or for training in such work, shall be referred to the Ministry of Home Affairs before a visa is granted. The Mission / Post must send full particulars, including details about the applicant, institution / organization sponsoring the applicant, the organization / institution where the foreigner intends to work, the places proposed to be visited, details of financial status, etc. All such foreign nationals shall mandatorily report to FRRO/ FRO concerned within 14 days of arrival in India irrespective of the duration of the visa.

**22.14 Members of Amnesty International**

All Missions have been authorized to grant a visa to the Members of Amnesty International without prior reference to the Ministry of Home Affairs if the purpose of the visit is: (i) a private visit or (ii) for a dialogue with the Government of India. However, in such cases, advance intimation must be sent to the Ministry of Home Affairs. In cases where the visit of Members of the Amnesty International is with the intention to investigate specific cases, the Mission shall refer these applications, along with full details, to the Ministry of Home Affairs for prior approval before granting visa.

**22.15 Facility of Collective Landing permits for group tourists**

- (i) Foreign tourists in groups of four or more, arriving by air or sea, sponsored by Indian Travel Agencies approved by the Ministry of Tourism, Government of India and with a pre-drawn itinerary may be granted collective landing permit for a period not exceeding 60 days, with multiple-entry facility to enable them to visit a neighbouring country. In order to avail of this facility, the tourist or travel agency concerned shall mandatorily fill in the applications online on website [www.indianvisaonline.gov.in](http://www.indianvisaonline.gov.in). A complete list of group members along with printed visa applications and their itinerary should be submitted by the tourist or travel agency to the FRRO/ FRO



ANNEXURE R-4

1.25 Restriction on engaging in tabligh activities

Foreign nationals granted any type of visa and OCI cardholders shall not be permitted to engage themselves in tabligh work unless they are granted specific permission in accordance with para 19.8 of this Visa Manual. There will be no restriction in visiting religious places and attending normal religious activities like attending religious discourses. However, preaching religious ideologies, making speeches in religious places, distribution of audio or visual display/ pamphlets pertaining to religious ideologies, spreading conversion etc. will not be allowed.

1.26 Issue of an additional visa to a foreign national who is already holding a valid visa

If a foreign national who is already holding a valid visa submits an application for an additional visa for undertaking any other specific activity, the Indian Mission/ Post may grant the additional visa if the visa granting authority is satisfied about the requirement of the foreigner. In such cases, the earlier valid visa will not be cancelled or put on hold. The foreign national will be allowed to have dual visa. The same facility will be available to a foreign national availing e-visa or Visa-on-Arrival and the Immigration Authorities in India may grant e-visa or Visa-on-Arrival to a foreign national who is already holding another valid visa.

A foreign national who is already in India on long term visas like Business/ Employment / Student visa etc. may attend an International Conference/ seminar/ workshop without any specific permission from the FRRO concerned. However, before extending an invitation to such a foreign national, the organizers of the international conference/ seminar/ workshop shall ensure that they have obtained political clearance and event clearance for holding the event, wherever necessary, from the Ministry of External Affairs and Ministry of Home Affairs respectively.

A foreign national who is already in India on a Tourist visa may also attend an International Conference/ seminar/ workshop without any specific prior permission from the FRRO concerned. However, the foreign national may give intimation to the FRRO concerned. Further, before extending an invitation to such a foreign national, the organizers of the international conference/ seminar/ workshop shall ensure that they have obtained political clearance and event clearance for holding the event, wherever necessary, from the Ministry of External Affairs and Ministry of Home Affairs respectively. This facility shall be extended to a foreign national belonging to a Prior Reference Category (PRC) country for the purpose of Conference visa i.e. Afghanistan, Iraq, Sudan, foreigners of Pakistan origin and Stateless persons only with the prior approval of the Ministry of Home Affairs.

**Note:** Pakistan nationals are not eligible for grant of Tourist visa and therefore, permitting Pakistani nationals on Tourist visa to attend an international conference/ seminar/ workshop will not arise.

- (2) All other asylees shall be provided regular visa services on their foreign passports, in line with the procedure followed for other categories of applicants of that nationality.
- (3) Children of those Indian nationals, who had sought political asylum / refugee status in another country, born in the adopted country and are citizens of that country from birth, may be treated at par with other applicants from that country for the purpose of grant of visa. In such cases, the Indian Missions/ Posts may grant appropriate visa for appropriate period to such applicants subject to usual checks and without prior reference to the Ministry of Home Affairs or the Ministry of External Affairs.
- (4) Indian Missions/ Posts are also authorized to grant appropriate visa for appropriate period to other derivative asylees i.e. children who are not born in the adopted country & are therefore not citizens of that country by birth and spouses of the asylees, subject to usual checks with the approval of the Head of Mission/ Head of Post without prior reference to the Ministry of Home Affairs and Ministry of External Affairs.
- (5) In cases mentioned at sub-paras (2), (3), and (4) above, visa shall be granted only after the visa application is uploaded on the IVFRT online visa application system. Further, the details of the visa issued shall be uploaded by the Indian Mission/ Post concerned on the online system on real time basis.

#### 19.7 Family members and relatives of a foreigner staying in India

Blood relations and family members of a foreigner, including diplomatic personnel, staying in India on a long-term basis may be granted **dependent visa of appropriate sub-category as mentioned in Appendix -II** by the Mission for the required period, co-terminus with the visa validity of the principal visa holder subject to usual security checks. All the Indian Missions shall exercise utmost caution while granting visa to a foreigner in order to ensure that only genuine visitors are granted visa to visit India, and fundamentalist and subversive elements / activists / drug traffickers / smugglers and other undesirable elements do not take advantage of this liberalized visa regime.

#### 19.8 Foreigners visiting for tabligh work

All applications from foreigners intending to visit India in connection with tabligh work, or for training in such work, shall be referred to the Ministry of Home Affairs before a visa is granted. The Mission / Post must send full particulars, including details about the applicant, institution / organization sponsoring the applicant, the organization / institution where the foreigner intends to work, the

Missions shall come TOOO  
44  
places proposed to be visited, details of financial status, etc. All such foreign nationals shall mandatorily report to FRRO/ FRO concerned within 14 days of arrival in India irrespective of the duration of the visa.

### 19.9 Members of Amnesty International

All Missions have been authorized to grant a visa to the Members of Amnesty International without prior reference to the Ministry of Home Affairs if the purpose of the visit is: (i) a private visit or (ii) for a dialogue with the Government of India. However, in such cases, advance intimation must be sent to the Ministry of Home Affairs. In cases where the visit of Members of the Amnesty International is with the intention to investigate specific cases, the Mission shall refer these applications, along with full details, to the Ministry of Home Affairs for prior approval before granting visa.

### 19.10 Facility of Collective Landing permits for group tourists

- (i) Foreign tourists in groups of four or more, arriving by air or sea, sponsored by Indian Travel Agencies approved by the Ministry of Tourism, Government of India and with a pre-drawn itinerary may be granted collective landing permit for a period not exceeding 60 days, with multiple-entry facility to enable them to visit a neighbouring country. In order to avail of this facility, the tourist or travel agency concerned shall mandatorily fill in the applications online on website [www.indianvisaonline.gov.in](http://www.indianvisaonline.gov.in). A complete list of group members along with printed visa applications and their itinerary should be submitted by the tourist or travel agency to the FRRO/ FRO concerned, 72 hours in advance. The tourist or travel agency shall also give an undertaking to conduct the group as per the itinerary and extend a further assurance that no individual would be allowed to drop out from the group at any place.

#### Note-1:

The facility of Collective Landing Permits for Group Tourists will be presently available only at the following Airports and Seaports:-

Airports – Delhi, Mumbai, Chennai, Kolkata, Bengaluru, Hyderabad, Kochi, Thiruvananthapuram and Goa.

Seaports - Marmagoa Seaport (Goa), Cochin Seaport, Calicut Seaport, Thiruvananthapuram Seaport, Mumbai Seaport, Nhava Sheva Seaport, Chennai Seaport and Kolkata Seaport.



Details of Foreign Tabligh Jamaats currently in India

S.No.	Name of the foreigners	Country	PP. No.	Visa Type	Date of Arrival	Name of ICP
1	NURUN NOBI MANSUR	BANGLADESH	EB0828133	Tourist	02.03.20	agartala
2	MD HUMAYUN KHAN	BANGLADESH	EB0905026	Tourist	02.03.20	agartala
3	Shafiqul Islam	Bangladesh	EE0818984	Tourist	26.02.20	Agartala
4	MUNZAF KHAN MANSOB KHAN	SINGAPORE	K0112758K	Tourist	26.02.20	agartala
5	Md Mahiuddin	Bangladesh	BL0957540	Tourist	28.02.20	Agartala
6	Md Anamul	Bangladesh	BW0651926	Tourist	28.02.20	Agartala
7	Zaidul Islam Said.	Bangladesh	BX0371795	Tourist	28.02.20	Agartala
8	Md Uzzal Hussain	Bangladesh	BX0855085	Tourist	28.02.20	Agartala
9	Md Atikur Rehman	Bangladesh	EA0488173	Tourist	28.02.20	Agartala
10	M T M S Apsaan	Srilanka	N7539697	Tourist	03.03.20	Chennai
11	Mohammed Muzammil Mohideen Polle	SRI LANKA	N8642727	Tourist	05.02.20	chennai
12	Hussain Kabeer	Srilanka	N8714567	Tourist	09.02.20	Chennai
13	N M Nilamdeen	Srilanka	N8393190	Tourist	11.02.20	Chennai
14	Nazaruiddin Mohiddin Shabuddin	Srilanka	N8660308	Tourist	11.02.20	chennai
15	KaziDelwar Hossain	Bangladesh	EF0219212	Tourist	11.03.20	Chitpur
16	Md Sahajahan	Bangladesh	BP0413046	Tourist	01.03.20	chitpur
17	Muosturat	Bangladesh	EF0360261	Tourist	01.03.20	chitpur
18	MD ABDUL KHALAK	BANGLADESH	BJ0858051	Tourist	08.03.20	Chitpur
19	HASSAN MD KAMRUL	BANGLADESH	BN0527512	Tourist	08.03.20	chitpur
20	MD ABDUR RAZZAK	BANGLADESH	BQ0377166	Tourist	08.03.20	chitpur
21	MD ABDUL HASHIM	BANGLADESH	BT0402312	Tourist	08.03.20	Chitpur
22	AHTESHAM	BANGLADESH	BY0526268	Tourist	08.03.20	chitpur
23	KaziDelwar	Bangladesh	EF0219212	Tourist	11.03.20	Chitpur
24	LarinaKhatun	Bangladesh	BN0988612	Tourist	25.02.20	Chitpur
25	Mohamad Naseeruddin	BANGLADESH	BP0766463	Tourist	26.02.20	chitpur
26	Mohd. Kutubuddin	Bangladesh	BN0600292	Tourist	24.02.20	Dawki
27	OrnurberZholdoshev	KRGYZSTAN	AC1610953	Tourist	22.12.19	Delhi
28	Muhamad Yusuf Iskandar	INDONESIA	C4237870	Tourist	10.01.20	Delhi
29	Shipon Hussain Khan	Britain	522338409	Tourist	13.01.20	Delhi
30	MhamadRizkyHivayah	INDONESIA	C3248349	Tourist	13.01.20	Delhi
31	Ye Dehal	China	E69534664	Tourist	16.01.20	Delhi
32	Ma Maerifi	China	E76067474	Tourist	17.01.20	Delhi

30 ANNEXURE R-5

33	Ma Menai	China	EA3509113	Tourist	17.01.20	Delhi
34	Musa Jallow	GAMBIA	PC103230	Tourist	31.01.20	Delhi
35	Farouk Albert Khan	Trinidad & Tobago	TB684024	Tourist	06.02.20	Delhi
36	Nadeem Khan	Trinidad & Tobago	TB423669	Tourist	06.02.20	Delhi
37	Taming	INDONESIA	C4481943	Tourist	13.02.20	Delhi
38	Abdul Latif Sere	INDONESIA	C4695248	Tourist	13.02.20	Delhi
39	RustamNurkerimulu	KRGYZSTAN	AC3991069	Tourist	13.02.20	Delhi
40	GuezGuez	TUNISIA	C610628	Tourist	14.02.20	Delhi
41	GulomiddinAbtulaev	KRGYZSTAN	AC4114432	Tourist	16.02.20	Delhi
42	ZhanardekChynaliev	KRGYZSTAN	AC2853146	Tourist	16.02.20	Delhi
43	Ahmad Said Harap	INDONESIA	C1035534	Tourist	17.02.20	Delhi
44	HayatiPratiwi	INDONESIA	C1671605	Tourist	17.02.20	Delhi
45	SupendiAbdulah	INDONESIA	C1672172	Tourist	17.02.20	Delhi
46	Mimi Maryati	INDONESIA	C2638336	Tourist	17.02.20	Delhi
47	Oman	INDONESIA	C4787506	Tourist	17.02.20	Delhi
48	Dewi Yuliana	INDONESIA	C4788324	Tourist	17.02.20	Delhi
49	SitiMasitihobinti Anwar	INDONESIA	C5221457	Tourist	17.02.20	Delhi
50	Muhammad Abdullah Al Muzakki	INDONESIA	B1665776	Tourist	17.02.20	Delhi
51	AsmaulMukri	INDONESIA	C4802594	Tourist	17.02.20	Delhi
52	SutrisnoSudarmisumo	INDONESIA	C5864236	Tourist	17.02.20	Delhi
53	WahyuNasrun	INDONESIA	C5864322	Tourist	17.02.20	Delhi
54	Kaswandi	INDONESIA	B7774668	Tourist	17.02.20	Delhi
55	Maswandi	INDONESIA	B5656980	Tourist	17.02.20	Delhi
56	MohdDarospandris	INDONESIA	C5911660	Tourist	17.02.20	Delhi
57	JamaluddinUbaedilah	INDONESIA	C1369327	Tourist	17.02.20	Delhi
58	Suherman	INDONESIA	C5864425	Tourist	17.02.20	Delhi
59	Zulsoni Delong Darsan	INDONESIA	X859850	Tourist	21.02.20	Delhi
60	Andhikafahmi	INDONESIA	C4864610	Tourist	21.02.20	Delhi
61	MederbekKoshmatov	KRGYZSTAN	AC3918689	Tourist	22.02.20	Delhi
62	Nasruddin	INDONESIA	C0116974	Tourist	23.02.20	Delhi
63	SatariaBayyAdi Putra	INDONESIA	C2485682	Tourist	23.02.20	Delhi
64	AhmadaOnte	INDONESIA	B4388579	Tourist	23.02.20	Delhi
65	Abdullah Sudiana	INDONESIA	C4450455	Tourist	23.02.20	Delhi
66	UndangSuparman	INDONESIA	C3408874	Tourist	23.02.20	Delhi



75

32

67	Mohammad YasirRamij	INDONESIA	B3157171	Tourist	25.02.20	Delhi
68	RazinMohd Ibrahim	INDONESIA	C5937889	Tourist	25.02.20	Delhi
69	Jihad Ahmed	INDONESIA	C5448473	Tourist	25.02.20	Delhi
70	Usamah Muhammad Ibrahim	INDONESIA	C5937910	Tourist	25.02.20	Delhi
71	ZibaBhiaz	IRAN	B52540818	Tourist	25.02.20	Delhi
72	GholamrezaSalari	IRAN	B52540839	Tourist	25.02.20	Delhi
73	HabibollahNasari	IRAN	Y42903094	Tourist	25.02.20	Delhi
74	ZarbanooEbrahimi	IRAN	J52336776	Tourist	25.02.20	Delhi
75	MojtabaKhosravi	IRAN	J32343458	Tourist	25.02.20	Delhi
76	FatemehKhosravi	IRAN	J52343453	Tourist	25.02.20	Delhi
77	MohammadhosseiniRajabi	IRAN	J52360503	Tourist	25.02.20	Delhi
78	Ghannar Ahmadi	IRAN	J52360499	Tourist	25.02.20	Delhi
79	FatemehChekki	IRAN	J52360505	Tourist	25.02.20	Delhi
80	AbdollahKhosravi	IRAN	J52360548	Tourist	25.02.20	Delhi
81	HoorehSalari	IRAN	J52360571	Tourist	25.02.20	Delhi
82	EsmaeilKhosravi	IRAN	J52360607	Tourist	25.02.20	Delhi
83	FatemehKhosravi	IRAN	J52365888	Tourist	25.02.20	Delhi
84	RamazanBiniaz	IRAN	VA0182953	Tourist	25.02.20	Delhi
85	Mahashin Ahmad	Britain	562631238	Tourist	26.02.20	Delhi
86	Khalid Khonehi	INDONESIA	B8588239	Tourist	27.02.20	Delhi
87	Aziz Mukhsin	INDONESIA	C3433366	Tourist	27.02.20	Delhi
88	Muhammad Ilyas	INDONESIA	B6859357	Tourist	27.02.20	Delhi
89	Mohammad Elhamy	INDONESIA	C5940478	Tourist	28.02.20	Delhi
90	MuHafidsArqam	INDONESIA	C5939382	Tourist	28.02.20	Delhi
91	SamatberErgeshey	KRGYZSTAN	AC253110	Tourist	01.03.20	Delhi
92	AltynbekZhiytnaev	KRGYZSTAN	AC2902278	Tourist	01.03.20	Delhi
93	BakhadirMamashaev	KRGYZSTAN	AC3621453	Tourist	01.03.20	Delhi
94	AltynbekZheenbav	KRGYZSTAN	AC3697842	Tourist	01.03.20	Delhi
95	RasulzhanTursunbaev	KRGYZSTAN	AC3725158	Tourist	01.03.20	Delhi
96	ShukhratKhalmurzaev	KRGYZSTAN	AC489759	Tourist	01.03.20	Delhi
97	ZhusupbekSydykov	KRGYZSTAN	AC4124442	Tourist	01.03.20	Delhi
98	Chee Alee	THAILAND	AA9333441	Tourist	03.03.20	Delhi
99	Yusoh	THAILAND	AA93339950	Tourist	03.03.20	Delhi
100	Waevak	THAILAND	AA8650642	Tourist	03.03.20	Delhi

3

101	Abulhanim	THAILAND	AA7315363	Tourist	03.03.20	Delhi
102	HaruYakoh	THAILAND	AA7314249	Tourist	03.03.20	Delhi
103	Sanusee A Mad	THAILAND	AA9329976	Tourist	03.03.20	Delhi
104	ChehohMada Oh	THAILAND	AB4603102	Tourist	03.03.20	Delhi
105	Salman Al FarsilMuakir	INDONESIA	C5448844	Tourist	04.03.20	Delhi
106	A Bu Ba Co	VIETNAM	B6268154	Tourist	04.03.20	Delhi
107	Sa Mu	VIETNAM	B7396321	Tourist	04.03.20	Delhi
108	Ha Mach Mo	VIETNAM	B8676839	Tourist	04.03.20	Delhi
109	To Ro Mal Ap	VIETNAM	C0912812	Tourist	04.03.20	Delhi
110	GiahGia Cham	VIETNAM	C3943076	Tourist	04.03.20	Delhi
111	Van Lang Ton	VIETNAM	C5129394	Tourist	04.03.20	Delhi
112	TrongThuc	VIETNAM	C5796012	Tourist	04.03.20	Delhi
113	Hasan Basry	VIETNAM	C7133523	Tourist	04.03.20	Delhi
114	Lem Sa	VIETNAM	C7191425	Tourist	04.03.20	Delhi
115	Moi Sai	VIETNAM	C7434661	Tourist	04.03.20	Delhi
116	Set Ro	VIETNAM	C8341743	Tourist	04.03.20	Delhi
117	Mil A	VIETNAM	C8416512	Tourist	04.03.20	Delhi
118	Hamid Bin HJ Ghazali	KRGYZSTAN	A24724840	Entry Visa	08.03.20	Delhi
119	LamaahBinti Ahmad	MALAYSIA	A38689966	Tourist	08.03.20	Delhi
120	ZahratulamanBintiGhazali	MALAYSIA	A39484395	Tourist	08.03.20	Delhi
121	Khairil Anwar Bin Abdul Rahim	MALAYSIA	A53230765	Tourist	08.03.20	Delhi
122	ZanariahBinti MD Noor	MALAYSIA	A54301958	Tourist	08.03.20	Delhi
123	FarimangCeessay		PC646909	Tourist	08.03.20	Delhi
124	Pakaya Yusuf	INDONESIA	B8830812	Tourist	09.03.20	Delhi
125	Nuraili Abdul Hakim	INDONESIA	B9668571	Tourist	09.03.20	Delhi
126	Purwanto	INDONESIA	C2175127	Tourist	09.03.20	Delhi
127	Hidayat	INDONESIA	C3232331	Tourist	09.03.20	Delhi
128	Oding Mukhtar	INDONESIA	C4776592	Tourist	09.03.20	Delhi
129	Abdul Majid	INDONESIA	C5327212	Tourist	09.03.20	Delhi
130	Oosim She MafbrurSuciantor	INDONESIA	C5346535	Tourist	09.03.20	Delhi
131	Suwitosastroutomo	INDONESIA	C5775331	Tourist	09.03.20	Delhi
132	AgitKuswanto	INDONESIA	C5775922	Tourist	09.03.20	Delhi
133	Rosman Bin Nyan	MALAYSIA	A53856110	Tourist (T-1)	09.03.20	Delhi
134	Raja Hashim Bin Raja Salleh	MALAYSIA	A54016270	Tourist	09.03.20	Delhi

33

38

135	NinusineWashoh	THAILAND	AA8656572	Tourist	09.03.20	Delhi
136	NiasueminiNimudo	THAILAND	AB3555433	Tourist	09.03.20	Delhi
137	Nor RashidahBintiTomadi	MALAYSIA	A54369414	Tourist	11.03.20	Delhi
138	Mahazhir Bin Khamis	MALAYSIA	A54369415	Tourist	11.03.20	Delhi
139	MohdShafik Bin Matisa	MALAYSIA	A39714715	Tourist	11.03.20	Delhi
140	NorhayatiBinti Ahmad	MALAYSIA	A54629736	Tourist	11.03.20	Delhi
141	Norkamruzzaman Bin Abd Rahman	MALAYSIA	A54590064	Tourist	11.03.20	Delhi
142	SitiAisahBintiDaud	MALAYSIA	A54601900	Tourist	11.03.20	Delhi
143	Muhammad Azim Bin Sulaiman	MALAYSIA	A54629292	Tourist	11.03.20	Delhi
144	RasyidaAuninJajlhaBintiAbdKazak	MALAYSIA	A54103638	Tourist	11.03.20	Delhi
145	JahedKabir	Britain	504218505	Tourist	13.03.20	Delhi
146	IlyasMayanov	KRGYZSTAN	N11521131	Tourist	13.03.20	Delhi
147	Shakir Shan Akhunov	KRGYZSTAN	N12959010	Tourist	13.03.20	Delhi
148	ZakirChiakhunov	KRGYZSTAN	N12420227	Tourist	13.03.20	Delhi
149	Ismail Mishaño	KRGYZSTAN	N11420499	Tourist	13.03.20	Delhi
150	IslanbekKurgaziev	KRGYZSTAN	AC1423559	Tourist	13.03.20	Delhi
151	Me Suber	THAILAND/INDONESIA	AB3589766	Tourist	01.02.20	Delhi
152	PURTO SAHUD	INDONESIA	2972159	Tourist	01.03.20	delhi
153	BUDI RAHMAT SAMAN MINGGU	INDONESIA	6114843	Tourist	01.03.20	delhi
154	MUHAMMAD YAMAN THE	INDONESIA	6114844	Tourist	01.03.20	delhi
155	EDI SAHPUTRA JULIADI	INDONESIA	B4456998	Tourist	01.03.20	delhi
156	Ihsanudin	Indonesia	C3896560	Tourist	01.03.20	Delhi
157	SALIMAN	INDONESIA	C6270830	Tourist	01.03.20	delhi
158	SYA HYONO	INDONESIA	C6271729	Tourist	01.03.20	delhi
159	IADYGGAR MAZARPV	KYRGZ	AC3041952	Tourist	01.03.20	Delhi
160	ALMAZBKK MADALBEKOY	KYRGZ	AC3076849	Tourist	01.03.20	Delhi
161	ABDUSASAR TEMIRKAN UULU	KYRGZ	AC3599037	Tourist	01.03.20	Delhi
162	TOLOGON KOICHIUMANOY	KYRGZ	AC4138427	Tourist	01.03.20	Delhi
163	MASTHURAT	KYRGZ	AC4138497	Tourist	01.03.20	Delhi
164	Ramadan Jaya	Indonesia	B89949401	Tourist	02.02.20	delhi
165	Opan Supriatman	Indonesia	C1930403	Tourist	02.02.20	delhi
166	Zulkarnaen Djamar	Indonesia	C2132006	Tourist	02.02.20	delhi
167	Marten Suaib	Indonesia	C2829940	Tourist	02.02.20	delhi
168	Ali Usman	Indonesia	C6088780	Tourist	02.02.20	delhi

37

39

8

169	Ishaq	Indonesia	C6088790	Tourist	02.02.20	delhi
170	FERI FIRMANSYAH	INDONESIA	C-3410409	Tourist	02.02.20	Delhi
171	IBRAHIM YUSUF	INDONESIA	C-3898330	Tourist	02.02.20	Delhi
172	HARI HERMAWAN	INDONESIA	C-4087332	Tourist	02.02.20	Delhi
173	SUPARNO	INDONESIA	C-4207879	Tourist	02.02.20	Delhi
174	MUHAMMAD HUSA	INDONESIA	C-5327642	Tourist	02.02.20	Delhi
175	SUPRIYAN TO	INDONESIA	C-5468844	Tourist	02.02.20	Delhi
176	KINGCHAVES	INDONESIA	C-5704743	Tourist	02.02.20	Delhi
177	SYARFUDDIN AMIN	INDONESIA	C-6070800	Tourist	02.02.20	Delhi
178	Ujanbek Masykuor	KGH	AC1699067	Tourist	02.02.20	delhi
179	Akmatov Almaz	KGH	AC3492876	Tourist	02.02.20	delhi
180	SUSHONALIEV BAKYT	KRGYZSTAN	AC-1388630	Tourist	02.02.20	Delhi
181	Omurbekov Kanatber	KRGYZSTAN	AC2390900	Tourist	02.02.20	delhi
182	MUSOEV AKHMAD	KRGYZSTAN	AC-2930004	Tourist	02.02.20	Delhi
183	SANVAZA MUKHAMMED	KRGYZSTAN	AC-2934912	Tourist	02.02.20	Delhi
184	Dushaev Mirhan	KRGYZSTAN	AC3460672	Tourist	02.02.20	delhi
185	Abdyramanor Rakhatber	KRGYZSTAN	AC3486038	Tourist	02.02.20	delhi
186	Zhurmambet Uulurtilek	KRGYZSTAN	AC4011638	Tourist	02.02.20	delhi
187	Satindiev Klychbek	KRGYZSTAN	AC4029202	Tourist	02.02.20	delhi
188	AKMATOV MUNARBEB	KRGYZSTAN	AC-4037146	Tourist	02.02.20	Delhi
189	Fahrul Naim	Malaysia	A36218016	Tourist	02.02.20	delhi
190	H MOHAMMAD NOOR NORALDEO	PHILIPPINIS	P-0121869B	Tourist	02.02.20	Delhi
191	SAID MOHAMMAD	PHILIPPINIS	P-1444077A	Tourist	02.02.20	Delhi
192	MASTURAT	PHILIPPINIS	P-1462072B	Tourist	02.02.20	Delhi
193	MIRA ABDUL JABBAR	PHILIPPINIS	P-4087547B	Tourist	02.02.20	Delhi
194	MASTURAT	PHILIPPINIS	P-4093238B	Tourist	02.02.20	Delhi
195	MASTURAT	PHILIPPINIS	P-9797309A	Tourist	02.02.20	Delhi
196	Id Rizam Md Rizmi	Sri Lanka	N6663953	Tourist	02.02.20	delhi
197	Idasmikhan	Sri Lanka	N7008666	Tourist	02.02.20	Delhi
198	MADO NOOR MOUSAH	ARABIA	R568428	Tourist	02.03.20	delhi
199	ALBARAKATI SAEED MOHAMMED H	ARABIA	R810959	Tourist	02.03.20	delhi
200	ALNAFISI ABDUL RAHMAN IBRAHIMS	ARABIA	U106479	Tourist	02.03.20	delhi
201	DR Abdus Samad	Bangladesh	BH0975474	Tourist	02.03.20	delhi
202	MD ZIAUR RAHMAN	Bangladesh	BP0926040	Tourist	02.03.20	delhi

35

4

203	OHIDUL ANOWAR	Bangladesh	EB0923850	Tourist	02.03.20	delhi
204	ALSHARIF OMAR ABDUL AZIZA	BANGLADESH	V295159	Tourist	02.03.20	Delhi
205	Fathan Yacm Bogoreh	Djibouti	18R15813	Tourist	02.03.20	delhi
206	ABDULLAH ISSI KAMIL	Djibouti	19R15349	Tourist	02.03.20	delhi
207	Masturat	Indonesia	B3439619	Tourist	02.03.20	Delhi
208	Masturat	Indonesia	B4706289	Tourist	02.03.20	Delhi
209	Ugro Kuncro Puro	Indonesia	B7135003	Tourist	02.03.20	delhi
210	Hendriadi	Indonesia	B9641532	Tourist	02.03.20	Delhi
211	Dani Somardani	Indonesia	C3416220	Tourist	02.03.20	Delhi
212	Rusmana	Indonesia	C3417027	Tourist	02.03.20	Delhi
213	Ujang	Indonesia	C40362666	Tourist	02.03.20	delhi
214	Emul Mulyadi	Indonesia	C4863117	Tourist	02.03.20	Delhi
215	Mosturat	Indonesia	C4883002	Tourist	02.03.20	delhi
216	Mosturat	Indonesia	C5449464	Tourist	02.03.20	delhi
217	Mohd. Amir	Malaysia	A41298802	Tourist	02.03.20	Delhi
218	Alhindi Salman Mohammad	Saudi Arabia	U961237	Tourist	02.03.20	delhi
219	Salman Mohammed F Alhindi	Saudi Arabia	U961237	Tourist	02.03.20	delhi
220	ARISHI MOHAMMD ALI H	Saudi Arabia	W574457	Tourist	02.03.20	delhi
221	ALSHAREIF ATTEA MOHAMMEDA	Saudi Arabia	X227758	Tourist	02.03.20	delhi
222	ALZAHIRANI AHMED MUIDH A	Saudi Arabia	Y092650	Tourist	02.03.20	delhi
223	MOHAMED SHAHIB SALAM ZEINUL ABDEEN	Sri Lanka	N3072280	Tourist	02.03.20	delhi
224	ARSHAD MUHAMMED IZZATH	Sri Lanka	N8415772	Tourist	02.03.20	delhi
225	MR HASSAN	THAILAND	AB3590562	Tourist	02.03.20	delhi
226	YUSUF ALI	Indonesia	C 0138142	Tourist	03.02.20	delhi
227	ROMLI	Indonesia	C2643731	Tourist	03.02.20	delhi
228	WAWAN GUNAWAN	Indonesia	C3648901	Tourist	03.02.20	delhi
229	TOTO SUMARTO	Indonesia	C5305624	Tourist	03.02.20	delhi
230	Mokhtar Lookia	ALGERIA	152516728	Tourist	03.03.20	delhi
231	Md Sadek Sahnoune	ALGERIA	156804614	Tourist	03.03.20	delhi
232	Abdul Malik Sevaihi	ALGERIA	156895102	Tourist	03.03.20	delhi
233	Md Tayab Makhzoun	ALGERIA	169689330	Tourist	03.03.20	delhi
234	MUHRUSLI RODDING	INDONESIA	B4389036	Tourist	03.03.20	Delhi
235	HUSAINI	INDONESIA	B5231637	Tourist	03.03.20	Delhi
236	RIZAL	INDONESIA	B5651998	Tourist	03.03.20	Delhi

136

5

4

237	ABDUL KHOBIR	INDONESIA	B8504341	Tourist	03.03.20	Delhi
238	AGUNG PURNAMA	INDONESIA	B9919860	Tourist	03.03.20	Delhi
239	MULYADI	INDONESIA	C2657793	Tourist	03.03.20	Delhi
240	SUHAIMI	INDONESIA	C4685720	Tourist	03.03.20	Delhi
241	RAMLI	INDONESIA	C5156925	Tourist	03.03.20	Delhi
242	ISMARDI	INDONESIA	C5162890	Tourist	03.03.20	Delhi
243	INDRAHAYU	INDONESIA	C5414339	Tourist	03.03.20	Delhi
244	DICKY BAKHTAR	INDONESIA	C5427892	Tourist	03.03.20	Delhi
245	DARWANTO	INDONESIA	C5625078	Tourist	03.03.20	Delhi
246	MD BADRUZAMAN	INDONESIA	C5632011	Tourist	03.03.20	Delhi
247	TATA SUISNA	INDONESIA	C5632675	Tourist	03.03.20	Delhi
248	ANDI MAKKASAU KARJANI	INDONESIA	C5834982	Tourist	03.03.20	Delhi
249	HOLA HADINATA	INDONESIA	C5918008	Tourist	03.03.20	Delhi
250	MADI GAEBa	INDONESIA	C6453211	Tourist	03.03.20	Delhi
251	MASROHAN AHMAD LEKAN	INDONESIA	X818106	Tourist	03.03.20	Delhi
252	Muhammad Badru Zamran	Indonesia	C5632011 (likely match)	Tourist	03.03.20	Delhi
253	NASRODING SARIP CAMAWA	PHILIPPINS	EC5509441	Tourist	03.03.20	Delhi
254	Arikam Md Munnajreen	Sri Lanka	N5474635	Tourist	03.03.20	Delhi
255	Mohd. Obeda Bin Ahmed	Malaysia	A53255785	Tourist	04.02.20	Delhi
256	Mohd. Al Jafyan	Malaysia	A53669886	Tourist	04.02.20	Delhi
257	Mohd. Aiman	Malaysia	A54259888	Tourist	04.02.20	Delhi
258	Mohd. Meera	Sri Lanka	N6112881	Tourist	04.02.20	Delhi
259	RUDIANTO	INDONESIA	B7461433	Tourist	04.03.20	delhi
260	ISMANDI SALEH	INDONESIA	B7832470	Tourist	04.03.20	delhi
261	EFENDI NASUTION	INDONESIA	B9490507	Tourist	04.03.20	delhi
262	JULIANSYAH	INDONESIA	C0021341	Tourist	04.03.20	delhi
263	FIRMANSYAH	INDONESIA	C1626057	Tourist	04.03.20	delhi
264	MOKHAMAD SOBRYIL ARKHAM	INDONESIA	C2089386	Tourist	04.03.20	delhi
265	AHMAD BASRI	INDONESIA	C5356174	Tourist	04.03.20	delhi
266	IBNU	INDONESIA	C5421387	Tourist	04.03.20	delhi
267	HARMAINI	INDONESIA	C5873716	Tourist	04.03.20	delhi
268	SELAMAT RIADI	INDONESIA	C6271208	Tourist	04.03.20	delhi
269	AHMAD HAIDLORILLAN ABDUL HANAN	INDONESIA	B-9985547	Tourist	04.03.20	Delhi
270	ABDUL SAHLAN	INDONESIA	C-1877621	Tourist	04.03.20	Delhi

37

45

42

271	MASTHURAT	INDONESIA	C-3964856	Tourist	04.03.20	Delhi
272	SUKALIAT	INDONESIA	C-3964857	Tourist	04.03.20	Delhi
273	NUR AMIN	INDONESIA	C-3964888	Tourist	04.03.20	Delhi
274	MASTHURAT	INDONESIA	C-3966687	Tourist	04.03.20	Delhi
275	MASTHURAT	INDONESIA	C-5495357	Tourist	04.03.20	Delhi
276	MASTHURAT	INDONESIA	C-6397858	Tourist	04.03.20	Delhi
277	JAMIL IBRAHIM	PHILIPPINES	P4268551B	Tourist	04.03.20	delhi
278	MR WIRAT TOTID	THAILANDILAND	AA4629562	Tourist	04.03.20	Delhi
279	MR DUSTI IDSAN	THAILANDILAND	AA8538027	Tourist	04.03.20	Delhi
280	MR CHU IP PHONGGOH	THAILANDILAND	AA8939590	Tourist	04.03.20	Delhi
281	USMAN WANGPHON	THAILANDILAND	AB4248551	Tourist	04.03.20	Delhi
282	MR APINUNNT SIRIPATTHANA	THAILANDILAND	AB4447133	Tourist	04.03.20	delhi
283	MR SUPHAP MALAYOO	THAILANDILAND	AB4592376	Tourist	04.03.20	Delhi
284	MR SORNNAK CHAMNONG	THAILANDILAND	AB4606218	Tourist	04.03.20	Delhi
285	MR SAAUDEE SEN	THAILANDILAND	AB4615451	Tourist	04.03.20	Delhi
286	SUHAIL SHAIK	UK	511552233	Tourist	04.03.20	delhi
287	AAF AFIPUDIN	INDONESIA	4728945	Tourist	05.02.20	Delhi
288	NASRULLAH	INDONESIA	6004213	Tourist	05.02.20	Delhi
289	Asep Saipol Hidayat	Indonesia	C4160440	Tourist	05.02.20	delhi
290	ABDUR RAHMAN BIN SHAH BUDDIN	Malaysia	A53233463	Tourist	05.02.20	delhi
291	AHMAD NAIM BENZIN	Malaysia	A54303885	Tourist	05.02.20	delhi
292	SANMARO MR. ANAS	THAILAND	AB1798687	Tourist	05.02.20	delhi
293	LAKHIDAR MAAMECHE	ALGERIA	144488978	Tourist	05.03.20	delhi
294	ABDENOUR KADRI	ALGERIA	306145335	Tourist	05.03.20	delhi
295	SOULEYMANE FOFNA	COTE D IVORIE	19AA68525	Tourist	05.03.20	Delhi
296	ISKANDAR RASYID	INDONESIA	B7461423	Tourist	05.03.20	delhi
297	TRIONO	INDONESIA	B8743282	Tourist	05.03.20	delhi
298	RUDIANTO	INDONESIA	C5421391	Tourist	05.03.20	delhi
299	WAI MAJUNG TUN	MYANMAR	MD797320	Tourist	05.03.20	delhi
300	RONEL SARIA HAMISAN	PHILIPPINIS	P-0462987B	Tourist	05.03.20	Delhi
301	HASIM AMIL SARAHAN	PHILIPPINIS	P-3544525B	Tourist	05.03.20	Delhi
302	Makhorri Toae	THAILANDILAND	AB3582130	Tourist	05.03.20	delhi
303	Mr Usaman Saah	THAILANDILAND	AB4620569	Tourist	05.03.20	delhi
304	SHAMSUL QAMAR HDYATH	UK	575587461	Tourist	05.03.20	delhi

53

43

28

305	BALENGA M BALA	CONGO	OP0623929	Tourist	06.02.20	delhi
306	Nadeem Khan	West Indies	TB423689	Tourist	06.02.20	delhi
307	Farouk Khan Albert	West Indies	TB664024	Tourist	06.02.20	delhi
308	Farith Abdullah	Australia	PA3081539	Tourist	06.03.20	Delhi
309	Agus Salim Firdaus	Indonesia	C4487959	Tourist	06.03.20	Delhi
310	Azmat Razhapon	Kyrgistan	AC2093957	Tourist	06.03.20	Delhi
311	Masturath	Kyrgistan	AC1817709	Tourist	06.03.20	Delhi
312	NAMALUDDIN BIN SAAD	MALAYSIA	A35774281	Tourist	06.03.20	Delhi
313	Abdul Rahman Bin Abd Malek	Malaysia	A37412714	Tourist	06.03.20	Delhi
314	Abid Basit Bin Ahmad Basar	MALAYSIA	A37766834	Tourist	06.03.20	delhi
315	Mohammad Imran Bin Abdul Hamid	MALAYSIA	A38588281	Tourist	06.03.20	delhi
316	Mohamad Jamal Awal Bin Azmi	MALAYSIA	A38959371	Tourist	06.03.20	delhi
317	AMNAN SAUFI BIN UDA	MALAYSIA	A39412881	Tourist	06.03.20	Delhi
318	Muhammad Bin Abd Kadir	Malaysia	A50474158	Tourist	06.03.20	delhi
319	Wan Fathurahman BinMussa	MALAYSIA	A51819331	Tourist	06.03.20	delhi
320	Mustari Bin Ismail	Malaysia	A52372383	Tourist	06.03.20	Delhi
321	Muhammad Nor Faris Bin Nasri	MALAYSIA	A53570158	Tourist	06.03.20	delhi
322	Mohammad Ibrahim Bin Ahmad	MALAYSIA	A54365120	Tourist	06.03.20	delhi
323	Mohd. Shamsuri	Malaysia	A54637677	Tourist	06.03.20	Delhi
324	Ahmed Fadzil Bin Osman	MALAYSIA	A54675389	Tourist	06.03.20	delhi
325	Mohammad Bin Rehman	MALAYSIA	A54676040	Tourist	06.03.20	delhi
326	Mohammad Sikandar Al Bakar Bin Rustam	MALAYSIA	A54683739	Tourist	06.03.20	delhi
327	Mohd. Fairuz Bin Hamir	Malaysia	A54683760	Tourist	06.03.20	Delhi
328	MATWAN BIN PAUNIS	MALAYSIA	H54492577	Tourist	06.03.20	Delhi
329	Ihab Abu Fayad	Sweden	7303288810	Tourist	06.03.20	delhi
330	Abdul Eahim	Indonesia	B4935569	Tourist	07.02.20	delhi
331	Sutarman	Indonesia	C3030971	Tourist	07.02.20	delhi
332	Ali Syahiana	Indonesia	C4021132	Tourist	07.02.20	delhi
333	Afrizan	Indonesia	C5142432	Tourist	07.02.20	delhi
334	Md Asraruddin Hamdy	Indonesia	C5407088	Tourist	07.02.20	delhi
335	Saudi	Indonesia	C5502939	Tourist	07.02.20	delhi
336	Mohd. Ishfiq Ahmad	Sri Lanka	N2695957	Tourist	07.02.20	delhi
337	Mohd. Ashraf Mohd. Hilmy	Sri Lanka	N8571189	Tourist	07.02.20	delhi
338	Syfan	Thailand	AA6710832	Tourist	07.02.20	delhi

09

43

5



339	Arkareeya Samoh	Thailand	AB3579422	Tourist	07.02.20	delhi
340	Usman	Thailand	AB4608988	Tourist	07.02.20	delhi
341	Da-oh	Thailand	AB46089988	Tourist	07.02.20	delhi
342	Pefedjou Hamed Kone	Ivory Coast	19AA72094	Tourist	07.03.20	Delhi
343	MD ZAKI BIN ABDUL MALIK	MALAYSIA	A52942007	Tourist	07.03.20	Delhi
344	MD HAFIZUDDIN BIN ZAINAL ABIDIN	MALAYSIA	A54585390	Tourist	07.03.20	Delhi
345	SUHIPONQ LIMSRIPUT	THAILAND	AA6785801	Tourist	07.03.20	Delhi
346	Hamid	Thailand	AB4093931	Tourist	07.03.20	delhi
347	Arun Dikit	Thailand	AB4588629	Tourist	07.03.20	delhi
348	Yusu Pawhwan	Thailand	AB4588633	Tourist	07.03.20	delhi
349	Hashid	Thailand	AB4595305	Tourist	07.03.20	delhi
350	Mar Kheansuwan	Thailand	AB4596703	Tourist	07.03.20	delhi
351	Mohammadzerti Mahmmod	Iran	U48817284	Tourist	08.02.20	Delhi
352	Mukhambenzhano	Kazakistanakistan	N08936178	Tourist	08.02.20	Delhi
353	Zhan Bota Yarau	Kazakistanakistan	N10404196	Tourist	08.02.20	Delhi
354	Omrao Yaikannat	Kazakistanakistan	N12907749	Tourist	08.02.20	Delhi
355	Mohamed Furad	Sri Lanka	N6827823	Tourist	08.02.20	Delhi
356	Mohammed Ali	Sri Lanka	N8636818	Tourist	08.02.20	Delhi
357	Esmail Yakub	Sudan	P03640806	Tourist	08.02.20	Delhi
358	Sulaiman Ibrahim	Sudan	P03924313	Tourist	08.02.20	Delhi
359	Abdullah Hassan Daud Hasan	Sudan	P06415173	Tourist	08.02.20	Delhi
360	Abdullah Ahmed Albahi	Sudan	P06630709	Tourist	08.02.20	Delhi
361	Farimang Gambian Ceesay	Gambia	PC646909	Tourist	08.03.20	delhi
362	RizkyRendhanaSyafizal	Indonesia	B7187732	Tourist	08.03.20	Delhi
363	Sekisheu Bolsunrek	KRGS	AC2853548	Tourist	08.03.20	delhi
364	Talanbek Tashybekov	KRGVZ	AC1793658	Tourist	08.03.20	delhi
365	Ulan Taalaibek Uulu	KRGVZ	AC3074307	Tourist	08.03.20	delhi
366	Almasbek Baisariev	KRGVZ	AC4102424	Tourist	08.03.20	delhi
367	Hamid Bin Ht Gzhali	Malaysia	A37020520	Tourist	08.03.20	delhi
368	Mosturat	Malaysia	A38689966	Tourist	08.03.20	delhi
369	Wan Ahmad Albakri Bin Wan Abdman	Malaysia	A38689977	Tourist	08.03.20	delhi
370	Mosturat	Malaysia	A39484395	Tourist	08.03.20	delhi
371	Khairil Anwar Bin Abdul Rahim	Malaysia	A53230765	Tourist	08.03.20	delhi
372	Mosturat	Malaysia	A54301958	Tourist	08.03.20	delhi

NO

45

373	MOHAMMED FAWDAN MOHAMMED FAIZ	SL	INDONESIA	N5559295	Tourist	08.03.20	delhi
374	MOHAMMED RIFSAN MOHAMMED RAZIK	SL	INDONESIA	N6896784	Tourist	08.03.20	delhi
375	RASHAD MOHAMMED MOHAMMED RAUFDEEN	SL	INDONESIA	N8677664	Tourist	08.03.20	delhi
376	CHUSNUL YAKIN	INDONESIA	INDONESIA	B1937914	Tourist	09.03.20	Delhi
377	EDDY KARNANTA	INDONESIA	INDONESIA	B4177493	Tourist	09.03.20	Delhi
378	DIDIK NORCHAYANTO	INDONESIA	INDONESIA	B7839648	Tourist	09.03.20	Delhi
379	AHMED ZAINI	INDONESIA	INDONESIA	B8675544	Tourist	09.03.20	Delhi
380	YUSUF PAKAYA	INDONESIA	INDONESIA	B8830812	Tourist	09.03.20	Delhi
381	NURALI ABDUL HAKIM	INDONESIA	INDONESIA	B9668571	Tourist	09.03.20	Delhi
382	MOCH GAYUM SYMFIK	INDONESIA	INDONESIA	B9979136	Tourist	09.03.20	Delhi
383	PURWANTO	INDONESIA	INDONESIA	C2175127	Tourist	09.03.20	Delhi
384	HIDAYAT	INDONESIA	INDONESIA	C3232331	Tourist	09.03.20	Delhi
385	DARUL SOLEH	INDONESIA	INDONESIA	C4208047	Tourist	09.03.20	Delhi
386	ODING MUKHTAR	INDONESIA	INDONESIA	C4776592	Tourist	09.03.20	Delhi
387	QOSIM SHE MAFBRUR SUCIANTRO	INDONESIA	INDONESIA	C5346535	Tourist	09.03.20	Delhi
388	SUPRIANTO	INDONESIA	INDONESIA	C5441706	Tourist	09.03.20	Delhi
389	SUWITTO SASTRO UTOMO	INDONESIA	INDONESIA	C5775331	Tourist	09.03.20	Delhi
390	AHMAD ZAKI NASHRULLA	INDONESIA	INDONESIA	C5879262	Tourist	09.03.20	Delhi
391	ACHMED MAULANA MAKSUM	INDONESIA	INDONESIA	C6392319	Tourist	09.03.20	Delhi
392	Yusuf Saelan	Indonesia	Indonesia	B7757353	Tourist	09.03.20	delhi
393	Yuzer Rendra	Indonesia	Indonesia	B8000530	Tourist	09.03.20	delhi
394	Bheai laelan	Indonesia	Indonesia	C3031105	Tourist	09.03.20	delhi
395	MAMADOU KEITA	IVOIRE COTE	INDONESIA	19AA73015	Tourist	09.03.20	Delhi
396	Roshan Bin Nyan	Malaysia	INDONESIA	A53856110	Tourist	09.03.20	delhi
397	Raja hashim Bin Raj Salaha	Malaysia	INDONESIA	A54016270	Tourist	09.03.20	delhi
398	Mr Maropee Wahenvt	Thailand	INDONESIA	AA9319095	Tourist	09.03.20	delhi
399	Mr Hasae A Wae	Thailand	INDONESIA	AA9341445	Tourist	09.03.20	delhi
400	MR MARUWAN	THAILAND	INDONESIA	AA9345906	Tourist	09.03.20	Delhi
401	Niasuemim Nirnudo	Thailand	INDONESIA	AB3555433	Tourist	09.03.20	delhi
402	Mr Hasan Mina	Thailand	INDONESIA	AB4608588	Tourist	09.03.20	delhi
403	Mr Abdul Rorsa Hayiloh	Thailand	INDONESIA	AB4611836	Tourist	09.03.20	delhi
404	KOUADIO GASTON KONAN		INDONESIA	15AH39585	Tourist	09.03.20	Delhi
405	TEGUH SUBIYANTO	INDONESIA	INDONESIA	B5836543	Tourist	10.02.20	Delhi
406	KHIRIL MARZUQ	INDONESIA	INDONESIA	C1618864	Tourist	10.02.20	Delhi

55

46

5

407	PRAVITNO	INDONESIA	C2988246	Tourist	10.02.20	Delhi
408	AKHMAD SOLEH	INDONESIA	C4904806	Tourist	10.02.20	Delhi
409	ALI MASTAIN	INDONESIA	C4905889	Tourist	10.02.20	Delhi
410	Suladri	Indonesia	B7794275	Tourist	10.02.20	delhi
411	Harish Subiyano	Indonesia	C2984101	Tourist	10.02.20	delhi
412	Rubain	Indonesia	C4905040	Tourist	10.02.20	delhi
413	Bechir yanes	Tunisia	X524641	Tourist	10.02.20	delhi
414	HELMI BIN ZAKARIA	MALAYSIA	A37634027	Tourist	10.03.20	Delhi
415	MUHAMMADI BIN ZAKARIA	MALAYSIA	A37377582	Tourist	11.02.20	Delhi
416	MOHD AYUB BIN SULONG	MALAYSIA	A38757594	Tourist	11.02.20	Delhi
417	MUHAMMAD UMAIR BIN ZABRI	MALAYSIA	A39239958	Tourist	11.02.20	Delhi
418	MD KHALID BIN AMBOK SANGKREK	MALAYSIA	A40571361	Tourist	11.02.20	Delhi
419	MUHAMMAD ZAKRI BIN KAMELUDIN	MALAYSIA	A50343644	Tourist	11.02.20	Delhi
420	UBAIDUR RAHMAN BIN MOHAMMAD FAISEOL	MALAYSIA	A55497754	Tourist	11.02.20	Delhi
421	ASLAN	MALAYSIA	H54498592	Tourist	11.02.20	Delhi
422	HASAN BASRI	INDONESIA	B5655810	Tourist	11.03.20	Delhi
423	JONO	INDONESIA	B6115023	Tourist	11.03.20	Delhi
424	SUDANI	INDONESIA	C3857640	Tourist	11.03.20	Delhi
425	SADALI	INDONESIA	C4699120	Tourist	11.03.20	Delhi
426	SONI SURYAN	INDONESIA	C4863230	Tourist	11.03.20	Delhi
427	RASID HASAN	INDONESIA	C5121596	Tourist	11.03.20	Delhi
428	RIDUAN	INDONESIA	C5602476	Tourist	11.03.20	Delhi
429	MD AMIRUL HAFIS BIN MD HUSSAIN	MALAYSIA	A37745334	Tourist	11.03.20	Delhi
430	MD RAFFIQ BIN HUSSAIN	MALAYSIA	A50160274	Tourist	11.03.20	Delhi
431	MD HAKIN BIN AMINUDDIN	MALAYSIA	A50379062	Tourist	11.03.20	Delhi
432	Nor Rashidah Binti Tomadi	Malaysia	A54369414	Tourist	11.03.20	Delhi
433	Muhammad Azim Bin Sulaiman	Malaysia	A54629292	Tourist	11.03.20	Delhi
434	ILIRSYNZHAN DAUTOV	Kazakhstan	N12863742	Tourist	12.02.20	delhi
435	ABDUNILON MAMING	THAILAND	4588256	Tourist	12.02.20	delhi
436	SURASAAK LAMOOLSUK	THAILAND	4588259	Tourist	12.02.20	delhi
437	MULHAMMADMADA LEE	THAILAND	4588260	Tourist	12.02.20	delhi
438	OAPDUNWAHAB WIMTIHAN	THAILAND	4590541	Tourist	12.02.20	delhi
439	MUHAIMI MADIYOH	THAILAND	7336856	Tourist	12.02.20	delhi
440	MR USMAN BINMARUESA	THAILAND	AB4612573	Tourist	12.02.20	Delhi

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45

47

58

441	KALID ABEBE EILGU	ETHIOPIA	EP3859543	Tourist	12.03.20	Delhi
442	AWEL MUKTAR SHIFA	ETHIOPIA	EP4860239	Tourist	12.03.20	Delhi
443	MASTURAT	ETHIOPIA	EP6014884	Tourist	12.03.20	Delhi
444	SUPYU	USA	530945020	Tourist	12.03.20	Delhi
445	MASTURAT	USA	542520964	Tourist	12.03.20	Delhi
446	MASTURAT	USA	544824731	Tourist	12.03.20	Delhi
447	Hassan Said Dasan	Jordan	0030842	Tourist	13.01.20	Delhi
448	MIFTAKHUL ARIFIN	INDO	AM020478	Tourist	13.03.20	delhi
449	UMAR FARUQ ABDUL FATAH MARO	INDO	C7018817	Tourist	13.03.20	delhi
450	RustamMurkerimUlu	Kyrgyzstan	AC3991069	Tourist	13.03.20	Delhi
451	Mid Murfikri Bin Said	MYS	A41372721	Tourist	15.02.20	delhi
452	Bukhari Bin Islam	MYS	A54406772	Tourist	15.02.20	delhi
453	MUHAMMAD ZAMRI SEEYONG	THAILAND	4606646	Tourist	15.02.20	delhi
454	MAHA,AYUSOH SEEYANG	THAILAND	4606649	Tourist	15.02.20	delhi
455	MUHAMMAD HUZASFAH	THAILAND	4611221	Tourist	15.02.20	delhi
456	HAFT HAMA	THAILAND	4611250	Tourist	15.02.20	delhi
457	Usman Shahi	Thailand	AA7324077	Tourist	15.02.20	delhi
458	Makhote Musd	Thailand	AB4604382	Tourist	15.02.20	delhi
459	Dehai Ye	China	EG9534664	Business	16.01.20	Delhi
460	Mohammed GalangPrarmudyu	Indonesia	CA208054	Tourist	16.01.20	Delhi
461	Baugambala	CONGO	OP0623929	Tourist	16.02.20	delhi
462	KAIMOV BAKHTER	KRGYZSTAN	AC1865356	Tourist	16.02.20	delhi
463	ABDRAZAKOV ALTYNBEK	KRGYZSTAN	AC1915166	Tourist	16.02.20	delhi
464	SAIDAZIMAN SHAVKAT	KRGYZSTAN	AC2082361	Tourist	16.02.20	delhi
465	AZIMOV NURMUKHAMAD	KRGYZSTAN	AC2398425	Tourist	16.02.20	delhi
466	ERKINBEK ISHENOV	KRGYZSTAN	AC2399227	Tourist	16.02.20	delhi
467	ZUNUROV MAKAMUT	KRGYZSTAN	AC2636551	Tourist	16.02.20	delhi
468	ARAPBAIUJU MANAS	KRGYZSTAN	AC2944819	Tourist	16.02.20	delhi
469	MYKTYBK RGENNAZARIV	KRGYZSTAN	AC3102077	Tourist	16.02.20	delhi
470	NHAZOV NURGAZY	KRGYZSTAN	AC3451204	Tourist	16.02.20	delhi
471	VUSHIROV HARSAN	KRGYZSTAN	AC3715193	Tourist	16.02.20	delhi
472	MASTHOORATH	KRGYZSTAN	AC3848089	Tourist	16.02.20	delhi
473	NURGAZY	KRGYZSTAN	AC3894739	Tourist	16.02.20	delhi
474	BERDIBAEV AZMAMAT	KRGYZSTAN	AC4004888	Tourist	16.02.20	delhi

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84

5

475	IMASYER BAATYRBEI	KRGYZSTAN	AC4041142	Tourist	16.02.20	delhi
476	DILSHOD BAIMURZAO	KRGYZSTAN	AC4090634	Tourist	16.02.20	delhi
477	GULDIMIDDIN ABDULDEV	KRGYZSTAN	AC4114432	Tourist	16.02.20	delhi
478	Atynbek zhanaliev	KYRGYSTAN	AC1657200	Tourist	16.02.20	delhi
479	Mirjan Dokturbek uulu	KYRGYSTAN	AC2258117	Tourist	16.02.20	delhi
480	Shabdaliy Sanjar	KYRGYSTAN	AC3457847	Tourist	16.02.20	delhi
481	ZhanarbekChynaliev	Kyrgyzstan	AC2853146	Tourist	16.02.20	Delhi
482	MOHAMED NAFFEL MOHAMED NISAR	SLKA	N6802610	Tourist	16.02.20	delhi
483	MOHAMED SALMAN MOHAMED NIZAMDEEN	SLKA	N8483284	Tourist	16.02.20	delhi
484	Mohammad Rayees Jaya	SRI LANKA	N7069315	Tourist	16.02.20	delhi
485	Shazmi Mohamed	SRI LANKA	N8209857	Tourist	16.02.20	delhi
486	Maerli Ma	China	E76067474	Tourist	17.01.20	Delhi
487	Menai Ma	China	EA3509113	Tourist	17.01.20	Delhi
488	Kaeroddin	Indonesia	B3196898	Tourist	17.01.20	Delhi
489	Ali Khendra	Indonesia	B3554605	Tourist	17.01.20	Delhi
490	Widodo MangulSarbu	Indonesia	B6014186	Tourist	17.01.20	Delhi
491	Muhammad Salman Royadi	Indonesia	B9270145	Tourist	17.01.20	Delhi
492	MASHODI	Indonesia	B5656980	Tourist	17.02.20	delhi
493	Nurwan Aji Abdul Kadir	Indonesia	B8393577	Tourist	17.02.20	Delhi
494	Sumarji	Indonesia	B9668527	Tourist	17.02.20	Delhi
495	Masturat	Indonesia	C0130620	Tourist	17.02.20	Delhi
496	AHMAD SAD HARAHAH	Indonesia	C1035534	Tourist	17.02.20	delhi
497	MASTORATH	Indonesia	C1671605	Tourist	17.02.20	delhi
498	SUPENDI ABDULLAH	Indonesia	C1672172	Tourist	17.02.20	delhi
499	Masturat	Indonesia	C2057801	Tourist	17.02.20	Delhi
500	Suyitno	Indonesia	C2058115	Tourist	17.02.20	Delhi
501	MASTORAT	Indonesia	C2638336	Tourist	17.02.20	delhi
502	OMAN	Indonesia	CA787506	Tourist	17.02.20	delhi
503	MASTORAT	Indonesia	CA788324	Tourist	17.02.20	delhi
504	Masturat	Indonesia	C5536132	Tourist	17.02.20	Delhi
505	AddaMegherfi	Algeria	196485684	Tourist	18.01.20	Delhi
506	Mohd. Ilyas	Sri Lanka	N8525344	Tourist	18.02.20	Delhi
507	Nizamuddin Mohd. Raskhan	Sri Lanka	N8650796	Tourist	18.02.20	Delhi
508	Gunadi	Indonesia	C5632011 (likely match)	Tourist	19.01.20	Delhi

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64

509	Ralettel baso	INDONESIA	B7962474		Tourist	19.02.20	delhi
510	Rusmulia Tjiptadi Hidayat	INDONESIA	C3068382		Tourist	19.02.20	delhi
511	Muhammad	INDONESIA	C4835652		Tourist	19.02.20	delhi
512	Ibrahim	INDONESIA	C5602710		Tourist	19.02.20	delhi
513	Muhammad Zulkar	INDONESIA	C5603353		Tourist	19.02.20	delhi
514	Indra Harmawan	INDONESIA	C5669497		Tourist	19.02.20	delhi
515	Omar Hamdani	INDONESIA	C6105121		Tourist	19.02.20	delhi
516	Maulana Ilyas	INDONESIA	C6453604		Tourist	19.02.20	delhi
517	JAMAL MOHAMMAED	USA	497467799		Tourist	19.02.20	Delhi
518	Md. Kawser Hamid	Bangladesh	BL0736642		Tourist	20.02.20	Delhi
519	Mohamed Risnaf Mohamed Sibji	SRI LANKA	N7194394		Tourist	20.02.20	delhi
520	ASSANDOGOS SANY	TGO	EB-378805		Tourist	20.02.20	Delhi
521	Hussain Md Samir	Fiji	1133904		Tourist	21.01.20	delhi
522	SyairiRiokudu	Indonesia	B3375061		Tourist	22.01.20	Delhi
523	BegustiAkhbar Armando	Indonesia	B7830811		Tourist	22.01.20	Delhi
524	ValanFebri	Indonesia	C2920126		Tourist	22.01.20	Delhi
525	Solihin	Indonesia	C3994830		Tourist	22.01.20	Delhi
526	Muhammad KhoirulAfi	Indonesia	C5454773		Tourist	22.01.20	Delhi
527	Samir HadiWijayaParto	Indonesia	C5632011 (likely match)		Tourist	22.01.20	Delhi
528	Yadi Mulyadi	Indonesia	C4142039		Tourist	22.02.20	delhi
529	TRUSPAYEV MADIYAR	Kazakistan	N08705635		Tourist	22.02.20	Delhi
530	MEDERBEK KOSHMATOV	KRGZ	AC3918689		Tourist	22.02.20	Delhi
531	SULONG MR ABDOLLOH	THAILAND	AA8654636		Tourist	22.02.20	Delhi
532	KOLE MR ROMLEE	THAILAND	AB641314		Tourist	22.02.20	Delhi
533	Ahmad Onte	Indonesia	B4388579		Tourist	23.02.20	Delhi
534	IRWAN NUH ABDUL MUTHALIB	INDONESIA	B2355215		Tourist	24.02.20	Delhi
535	KAMAR MONARI AHMAD REJO	INDONESIA	B6240256		Tourist	24.02.20	Delhi
536	ISHANDANILINGGA	INDONESIA	C1625486		Tourist	24.02.20	Delhi
537	SARIKIN BIN MADWIRAJA	INDONESIA	C3374214		Tourist	24.02.20	Delhi
538	SUSENO	INDONESIA	C4591108		Tourist	24.02.20	Delhi
539	WASIKO	INDONESIA	C5900940		Tourist	24.02.20	Delhi
540	CUKUP	INDONESIA	C5964001		Tourist	24.02.20	Delhi
541	Umar Hajirdeen	Srilanka	N6141230		Tourist	24.02.20	Delhi
542	Mohammad Inamul	Srilanka	N7987990		Tourist	24.02.20	Delhi

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543	Mohamed Rinsen	Sri Lanka	N8597568	Tourist	24.02.20	Delhi
544	WAN MD REOZUAN BIN WAN MD ZAILANI	MALAYSIA	A38278010	Tourist	25.01.20	Delhi
545	MUHAMMAD KARUNAWAN	INDO	B8105095	Tourist	25.01.20	delhi
546	OKY ARI FEBRI	INDO	C5138338	Tourist	25.01.20	delhi
547	AHMAD NUR ROHMAN	INDO	C5348984	Tourist	25.01.20	delhi
548	ALI IMRAN BIN KAMRUDDIN	MALAYSIA	A39403045	Tourist	25.01.20	Delhi
549	AHMED DTHMAN BIN KAMRUDDIN	MALAYSIA	A40088370	Tourist	25.01.20	Delhi
550	MD ZAKWAN BIN MD RASHID	MALAYSIA	A53038332	Tourist	25.01.20	Delhi
551	Shahin Mia	Bangladesh	BK0006604	Tourist	25.02.20	Delhi
552	Tapar Ikhlef	France	14CA37912	Tourist	25.02.20	delhi
553	EBRAHIM FOOLADI	IRAN	A52251955	Tourist	25.02.20	Delhi
554	Abdor Rahim Yazdani	Iran	H38884432	Tourist	25.02.20	delhi
555	Husein Rajabi	Iran	J52360502	Tourist	25.02.20	delhi
556	Abdullah Khosravi	Iran	J52360548	Tourist	25.02.20	delhi
557	Masturat	iran	J52360571	Tourist	25.02.20	delhi
558	Esmail	Iran	J52360607	Tourist	25.02.20	delhi
559	Masturat	Iran	J52365888	Tourist	25.02.20	delhi
560	Habibollah	Iran	Y42903094	Tourist	25.02.20	delhi
561	Gholam Reza Salari	Iran	B52540839	Tourist	25.02.20	delhi
562	RUSLAN ISKENDEROV	KRGYZSTAN	AC2252052	Tourist	25.02.20	Delhi
563	MOHAMED IMSAE JAWFAR	SRI LANKA	N7985614	Tourist	25.02.20	Delhi
564	M N M Naffly	Sri Lanka	N3153198	Tourist	25.02.20	Delhi
565	JONI POLISMEN	INDONESIA	C5488222	Tourist	26.01.20	delhi
566	ARDINAL ASRIWINATA	INDONESIA	C5488806	Tourist	26.01.20	delhi
567	GEDI ALI HASAN	KENYA	CK09058	Tourist	26.01.20	delhi
568	Dzholdoshbekor Aidar	KRGYZSTAN	AC1747214	Tourist	26.01.20	delhi
569	Urustembekov Zhekshem	KRGYZSTAN	AC2923721	Tourist	26.01.20	delhi
570	Kamchybek uulu	KRGYZSTAN	AC3066949	Tourist	26.01.20	delhi
571	Iusupaliev Normakh Ahmad	KRGYZSTAN	AC3999938	Tourist	26.01.20	delhi
572	Stambaee zhyldyzbek	KRGYZSTAN	AC4044875	Tourist	26.01.20	delhi
573	Abduzhabbarov Ravshan	KRGYZSTAN	AC4050871	Tourist	26.01.20	delhi
574	Chyntemir Uulu	KRGYZSTAN	AC4067640	Tourist	26.01.20	delhi
575	Kauzenkor Konstantin	KRGYZSTAN	AC4069420	Tourist	26.01.20	delhi
576	Esenaliev Mas'audi Arabiad	KRGYZSTAN	AC4073550	Tourist	26.01.20	delhi

46

19

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577	Iqbal Rizky Pratama	Indonesia	C5632011 (likely match)	Tourist	26.02.20	Delhi
578	Alplan Mod Amir	INDONESIA	B6579962	Tourist	26.02.20	delhi
579	Dadi Ahmed Rustandi	INDONESIA	B6667235	Tourist	26.02.20	delhi
580	Juma Lang	INDONESIA	B7678113	Tourist	26.02.20	delhi
581	Masturat	INDONESIA	C3385104	Tourist	26.02.20	delhi
582	Muhammed Hprishablian	INDONESIA	C3387623	Tourist	26.02.20	delhi
583	Itkal Rizky Ifotama	INDONESIA	C3390155	Tourist	26.02.20	delhi
584	Ramlan Bin Ibrahim	INDONESIA	C4253150	Tourist	26.02.20	delhi
585	Masturat	INDONESIA	C4253516	Tourist	26.02.20	delhi
586	Zailani	INDONESIA	C4253560	Tourist	26.02.20	delhi
587	MASTURAT	INDONESIA	B5114534	Tourist	27.01.20	delhi
588	SARIPUDDIN	INDONESIA	B5928100	Tourist	27.01.20	delhi
589	MASTURAT	INDONESIA	B6584335	Tourist	27.01.20	delhi
590	JABIR NURUDDINTANDA	INDONESIA	B6584336	Tourist	27.01.20	delhi
591	ASRULLAH NGITUNG SAPRO	INDONESIA	B7465065	Tourist	27.01.20	delhi
592	HARDIN	INDONESIA	C1551542	Tourist	27.01.20	delhi
593	MASTURAT	INDONESIA	C1551543	Tourist	27.01.20	delhi
594	MASTURAT	INDONESIA	C2542213	Tourist	27.01.20	delhi
595	SUPRIADI	INDONESIA	C2542361	Tourist	27.01.20	delhi
596	HARTAWAN TABRANI	INDONESIA	C3210617	Tourist	27.01.20	delhi
597	ERLAN	INDONESIA	C3555412	Tourist	27.01.20	delhi
598	ABDUL MUGAIS ALMAJIR	INDONESIA	C3697314	Tourist	27.01.20	delhi
599	ALI HASAN MUKHTAR	INDONESIA	C3936195	Tourist	27.01.20	delhi
600	MOHAMMAD SAIP BALETTI	INDONESIA	C3936196	Tourist	27.01.20	delhi
601	MASTURAT	INDONESIA	C5377373	Tourist	27.01.20	delhi
602	FANDI USMAN	INDONESIA	C6114542	Tourist	27.01.20	delhi
603	Munawwar Bin Idris	Indonesia	B5232454	Tourist	27.01.20	Delhi
604	Tatan Sopian	Indonesia	B5232563	Tourist	27.01.20	Delhi
605	Masturat	Indonesia	B7211975	Tourist	27.01.20	Delhi
606	Lonny Arie Pultra	Indonesia	B7972676	Tourist	27.01.20	delhi
607	Masturat	Indonesia	B8613813	Tourist	27.01.20	delhi
608	Soflan Paramaia	Indonesia	C1067403	Tourist	27.01.20	delhi
609	Abdi Iesmana	Indonesia	C1370503	Tourist	27.01.20	delhi
610	Abdul Aziz	Indonesia	C1553465	Tourist	27.01.20	Delhi

62

57

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611	Ali Musafa	Indonesia	C2252585	Tourist	27.01.20	delhi
612	Masturat	Indonesia	C3670640	Tourist	27.01.20	Delhi
613	Buli	Indonesia	C4729059	Tourist	27.01.20	delhi
614	Masturat	Indonesia	C4797591	Tourist	27.01.20	Delhi
615	Winarko Karmoto	Indonesia	C4797661	Tourist	27.01.20	Delhi
616	Masturat	Indonesia	C4833296	Tourist	27.01.20	Delhi
617	Masturat	Indonesia	C4964923	Tourist	27.01.20	Delhi
618	Noor Hazlen Bin Bakhtiyar	Malaysia	A39045371	Tourist	27.01.20	Delhi
619	Id Chelckouid Md	Mali	AA0168181	Tourist	27.01.20	delhi
620	Armanda AsriyantoAsnawi	Indonesia	C1771337	Tourist	27.02.20	Delhi
621	Naib	Indonesia	C6147030	Tourist	27.02.20	Delhi
622	ZAUNDI	INDONESIA	1333834	Tourist	27.02.20	Delhi
623	ARMAND ASRI YANO ASNOY	INDONESIA	1771337	Tourist	27.02.20	Delhi
624	SUNITO	INDONESIA	5004569	Tourist	27.02.20	Delhi
625	NAIB	INDONESIA	6147030	Tourist	27.02.20	Delhi
626	TRIYANTO	INDONESIA	7395614	Tourist	27.02.20	Delhi
627	Batvhrek Shankenbv	RUSSIAN	73 1316995	Tourist	27.02.20	delhi
628	Mosturat	Indonesia	C0355779	Tourist	28.02.20	delhi
629	Mosturat	Indonesia	C5576232	Tourist	28.02.20	delhi
630	Mosturat	Indonesia	C5646654	Tourist	28.02.20	delhi
631	NAZRIN	INDONESIA	C5872781	Tourist	28.02.20	delhi
632	Mosturat	Indonesia	C5872856	Tourist	28.02.20	delhi
633	HIPLU RAHMAN	SLKA	N8490352	Tourist	28.02.20	delhi
634	MOHAMMAD MURSITH PAKKER ALI	SLKA	N8639285	Tourist	28.02.20	delhi
635	Mohin Shaharal	Bangladesh	B00248877	Tourist	29.01.20	delhi
636	Masudul Hassan	Bangladesh	BR0943205	Tourist	29.01.20	delhi
637	IBNU MAJAR MALLUSE	INDONESIA	B1513641	Tourist	29.01.20	Delhi
638	RADIUS INDRRA OMEGA	INDONESIA	B7829240	Tourist	29.01.20	Delhi
639	SAMSUL HADI	INDONESIA	B8067937	Tourist	29.01.20	Delhi
640	SANDI PRANATA	INDONESIA	B8210603	Tourist	29.01.20	Delhi
641	SAHANUR USMAN	INDONESIA	C0992782	Tourist	29.01.20	Delhi
642	IDRUS UMKAR	INDONESIA	C1879270	Tourist	29.01.20	Delhi
643	SUBHAN HADI	INDONESIA	C4115730	Tourist	29.01.20	Delhi
644	AMIN THOHARI MUSTA	INDONESIA	C4756575	Tourist	29.01.20	Delhi

30

66

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645	Teguh Winarto	Indonesia	B2379199	Tourist	29.01.20	Delhi
646	Andrizal	Indonesia	B2432078	Tourist	29.01.20	delhi
647	Marshidi	Indonesia	B4154036	Tourist	29.01.20	delhi
648	Muliandy Labaru La Begu	Indonesia	B5374435	Tourist	29.01.20	delhi
649	La Undi la Halimu La Zamata	Indonesia	B5374436	Tourist	29.01.20	delhi
650	Ali Larani Laparitia	Indonesia	B6328730	Tourist	29.01.20	delhi
651	Zako Saputro	Indonesia	B6759890	Tourist	29.01.20	delhi
652	rifai tehuwayo	Indonesia	B7461852	Tourist	29.01.20	delhi
653	Tahyat Hidayat	Indonesia	B9641210	Tourist	29.01.20	delhi
654	Sonodo	Indonesia	C3197771	Tourist	29.01.20	Delhi
655	Mosturat	Indonesia	C4155642	Tourist	29.01.20	delhi
656	Yudi Prasetyo Husodo	Indonesia	C4563093	Tourist	29.01.20	Delhi
657	Murzito	Indonesia	C4828470	Tourist	29.01.20	delhi
658	Mosturat	Indonesia	C5591753	Tourist	29.01.20	delhi
659	Masturat	Indonesia	B1413770	Tourist	29.02.20	Delhi
660	Megi Kurniwan	Indonesia	B2513077	Tourist	29.02.20	Delhi
661	Mohd. Reyaz	Indonesia	C1101220	Tourist	29.02.20	Delhi
662	Masturat	Indonesia	C5265283	Tourist	29.02.20	Delhi
663	tarabak Orunbaev	KERG	AC4098216	Tourist	29.02.20	delhi
664	Azamat Orozmatov	KRGYZSTAN	AC2469640	Tourist	29.02.20	delhi
665	Saleem Ali Al Mari	Qatar	01331612	Tourist	29.02.20	delhi
666	Sayed Rashid	Qatar	01381574	Tourist	29.02.20	delhi
667	Hammad Mohammed Abal Mari	Qatar	01390739	Tourist	29.02.20	delhi
668	Khade Jehmae	Thailand	AA6202873	Tourist	29.02.20	Delhi
669	Arhama Buesa	Thailand	AA7312852	Tourist	29.02.20	Delhi
670	Mayukee Yeeloh	Thailand	AB2223231	Tourist	29.02.20	Delhi
671	Rauf Ridi Bahen	Thailand	AB3582855	Tourist	29.02.20	Delhi
672	Maposi masamae	Thailand	AB3588556	Tourist	29.02.20	Delhi
673	Muchuta Walo	Thailand	AB4615796	Tourist	29.02.20	Delhi
674	Ihsankohongia	Indonesia	C3233584	Tourist	30.01.20	Delhi
675	U L M Razab	Sri Lanka	NS417517	Tourist	30.01.20	Delhi
676	Elmi aden Hoche	Djibouti	16RE91024	Tourist	31.01.20	Delhi
677	Abdoul Kader Mousa	Djibouti	17RF02769	Tourist	31.01.20	Delhi
678	Abdour Rajak Yons	Djibouti	1BRF08486	Tourist	31.01.20	Delhi

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679	Abdul Azis	Indonesia	B6457751	Tourist	31.01.20	Delhi
680	Muttaqien	Indonesia	B8180467	Tourist	31.01.20	Delhi
681	Syamsun Kifar	Indonesia	C0208374	Tourist	31.01.20	Delhi
682	Oscar Marnix Basira	Indonesia	C0209422	Tourist	31.01.20	Delhi
683	Ihwani Juhari Nasir	Indonesia	C1239695	Tourist	31.01.20	delhi
684	Muhammad Husain	Indonesia	C2543841	Tourist	31.01.20	Delhi
685	Sorahman Abdul Munif sulaiman	Indonesia	C3537084	Tourist	31.01.20	delhi
686	Jamalluddin	Indonesia	C4555088	Tourist	31.01.20	delhi
687	Surhamzah Hummad Yading	Indonesia	C5156373	Tourist	31.01.20	Delhi
688	Nafjamuddin	Indonesia	C5407161	Tourist	31.01.20	Delhi
689	NASIR BASO MATTALIU	INDONESIA	B-3665520	Tourist	31.01.20	delhi
690	RENALDY	INDONESIA	B-5184424	Tourist	31.01.20	delhi
691	ILHAM	INDONESIA	C-1802959	Tourist	31.01.20	delhi
692	JULIANOUJU JUWAEDI	INDONESIA	C-4376008	Tourist	31.01.20	delhi
693	SONY ARIFF MOYO	INDONESIA	C-4377221	Tourist	31.01.20	delhi
694	ARIF RAHMAN HAKIM	INDONESIA	C-4377222	Tourist	31.01.20	delhi
695	NERURAPI	INDONESIA	C-5830325	Tourist	31.01.20	delhi
696	DDADANG	INDONESIA	C-6290272	Tourist	31.01.20	delhi
697	MIR UDUJMAN LEBBE MOHAMMED RAJAB	SRI LANKA	N5417517	Tourist	31.01.20	delhi
698	Mr Usman	Thailand	AA5410586	Tourist	31.01.20	delhi
699	Mr Arrep	Thailand	AA9214789	Tourist	31.01.20	delhi
700	MR ABUBAK	THAILAND	AB4585135	Tourist	31.01.20	delhi
701	Mr Doloh	Thailand	AB4588571	Tourist	31.01.20	delhi
702	Wan Ahmad Al Bakri Bin Wan Abd Manan	MALAYSIA	A38689977	Tourist	08/03.20	Delhi
703	Purwanto	Indonesia	C4277257	Tourist	01.03.20	Delhi
704	Abdullraheem Omar O Khan	Saudi Arabia	V481028	Tourist	02.03.20	Delhi
705	Aly Mohamed MohamedEldib	Egypt	A13010031	Tourist	04.03.20	Delhi
706	Naddin Khan	Trinidad & Tobago	TB423689	Tourist	06.02.20	Delhi
707	ToksobaevRuslan	Kazakistanakhtstan	AC1824216	Tourist	08.03.20	Delhi
708	Muhammad Yusuf Iskandar	Indonesia	CA237870	Tourist	10.01.20	Delhi
709	ZhexenbekovDauren	Kazakistanakhtstan	NO9272524	Tourist	10.03.20	Delhi
710	Kairbek Aidyn	Kazakistanakhtstan	N10599532	Tourist	10.03.20	Delhi
711	MohdShafik Bin Mat Isa	Malaysia	A39714715	Tourist	11.03.20	Delhi
712	RasyidaAurniNajihabBintiaBdrAzak	Malaysia	A54103638	Tourist	11.03.20	Delhi

59

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713	Mahazhir Bin Khamis	Malaysia	AS4369415	Tourist	11.03.20	Delhi
714	Norkamaruzzaman Bin Abd Rahman	Malaysia	AS4590064	Tourist	11.03.20	Delhi
715	SitiAisahBintiDaud	Malaysia	AS4601900	Tourist	11.03.20	Delhi
716	Noorhayatibinti Ahmad	Malaysia	AS4629736	Tourist	11.03.20	Delhi
717	Hidayah Muhammad Rizky	Indonesia	C3248349	Tourist	13.01.20	Delhi
718	JahedKabir	UK	504218505	Tourist	13.01.20	Delhi
719	Shipon Hussain Khan	UK	522338409	Tourist	13.01.20	Delhi
720	Ismail Mishanlo	Kazakistanakhtstan	N11422499	Tourist	13.03.20	Delhi
721	IlyasMayanov	Kazakistanakhtstan	N11521131	Tourist	13.03.20	Delhi
722	ZakirChiakhunov	Kazakistanakhtstan	N12420227	Tourist	13.03.20	Delhi
723	Shakir Shan Akhunov	Kazakistanakhtstan	N12959010	Tourist	13.03.20	Delhi
724	IslanbekNurgaziev	Kyrgyzstan	AC1423559	Tourist	13.03.20	Delhi
725	GulomiddinAbdulaev	Kyrgyzstan	AC4114432	Tourist	16.02.20	Delhi
726	Hamidou Bah	Mali	AA0425743	Tourist	16.02.20	Delhi
727	Sugiri Zainal Roib	Indonesia	C5004569	Tourist	19.01.20	Delhi
728	Andhikafahmi	Indonesia	C4864610	Tourist	21.02.20	Delhi
729	Nazrul Islam	Bangladesh	BM0450333	Tourist	22.02.20	Delhi
730	SatirJubayer Islam	Bangladesh	BP0082610	Tourist	22.02.20	Delhi
731	Nasruddin	Indonesia	CO116974	Tourist	23.02.20	Delhi
732	SatriabayuAdi Putra	Indonesia	C2485682	Tourist	23.02.20	Delhi
733	UndangSuparman	Indonesia	C3408874	Tourist	23.02.20	Delhi
734	AbdullahSudiana	Indonesia	CA450455	Tourist	23.02.20	Delhi
735	Akbar Balo	Indonesia	CO993000	Tourist	26.02.20	Delhi
736	AgungTriansyahMadjid	Indonesia	C3467378	Tourist	26.02.20	Delhi
737	EdySusanto	Indonesia	C5086287	Tourist	26.02.20	Delhi
738	Muhammad SukirWahab	Indonesia	C5157013	Tourist	26.02.20	Delhi
739	RamahaSiagian	Indonesia	C5266557	Tourist	26.02.20	Delhi
740	TengkulndrasYahputra	Indonesia	C5867491	Tourist	26.02.20	Delhi
741	Mahsin Ahmed	UK	562631238	Tourist	26.02.20	Delhi
742	John Qudarnizam	Indonesia	B4701390	Tourist	27.01.20	Delhi
743	IwanSetiawan	Indonesia	C1669498	Tourist	27.01.20	Delhi
744	Muhammad Ali Nurdin	Indonesia	C2634937	Tourist	27.01.20	Delhi
745	Aburizalkamarullah	Indonesia	C2972155	Tourist	27.01.20	Delhi
746	Daliman	Indonesia	C3774098	Tourist	27.01.20	Delhi

51

92

52

747	Mohd. Zahirul Islam	Bangladesh	EA0049586	Tourist	27.02.20	Delhi
748	AklimumNaher	Bangladesh	EA0143698	Tourist	27.02.20	Delhi
749	Triyanto	Indonesia	B7395614	Tourist	27.02.20	Delhi
750	Suwito	Indonesia	C5004569	Tourist	27.02.20	Delhi
751	Suyoto	Indonesia	C3197769	Tourist	29.01.20	Delhi
752	Ahmad NurHadi	Indonesia	C3197770	Tourist	29.01.20	Delhi
753	Hamdan	Indonesia	C4745349	Tourist	29.01.20	Delhi
754	ImatralievZamirbek	Kazakistarakhstan	AC3040567	Tourist	29.12.20	Delhi
755	TursunBaiulu Sultan Bek	Kazakistarakhstan	ACA032026	Tourist	29.12.20	Delhi
756	ZulkifijMundok	Indonesia	C5777211	Tourist	30.01.20	Delhi
757	Mahdi Draa	France	14D109117	Tourist	30.12.20	Delhi
758	Musa Jallowo	Gambia	PC103230	Tourist	31.01.20	Delhi
759	MD Peair	Bangladesh	BK0069032	Tourist	03.02.20	Haridaspur
760	MD PEAIR ALI	BANGLADESH	BK0069032	Tourist	03.02.20	Haridaspur
761	MD Moker Ali	Bangladesh	BK0140515	Tourist	03.03.20	Haridaspur
762	Md. Abdullah Al Hanafi	Bangladesh	BK0898239	Tourist	03.03.20	Haridaspur
763	Hafiqur rahman	Bangladesh	BR0316135	Tourist	03.03.20	Haridaspur
764	SHAEEN MAHMUD	BANGLADESH	EB0693080	Tourist	03.03.20	Haridaspur
765	Mohd. Roshan Ali Akondo	Bangladesh	BF0153446	Tourist	04.02.20	Haridaspur
766	Abdul Rahman	Bangladesh	EE0300786	Tourist	04.02.20	Haridaspur
767	MD MOKAMMEL HAQUE	BANGLADESH	BN0433468	Tourist	04.03.20	Haridaspur
768	MD HABIBUR RAHMAN	BANGLADESH	BN0701385	Tourist	04.03.20	Haridaspur
769	AFZAL HOSSAIN RAKIB	BANGLADESH	EB0373547	Tourist	04.03.20	Haridaspur
770	MD ALMAMUN SARKER	BANGLADESH	EE0355730	Tourist	04.03.20	Haridaspur
771	Mohd. Emamul Hasan	Bangladesh	EF0146642	Tourist	05.03.20	Haridaspur
772	MUSHA MD	BANGLADESH	BY-0676490	Tourist	06.03.20	Haridaspur
773	A.K. FAZIUL HAQUE	BANGLADESH	BX0488474	Tourist	06.03.20	Haridaspur
774	MD HABIBUR RAHMAN	BANGLADESH	EB0879009	Tourist	09.03.20	Haridaspur
775	Mohammad MamunMahmwd	Bangladesh	BX0820378	Tourist	11.03.20	Haridaspur
776	Sheakhlahidjulsalam	Bangladesh	BR0763254	Tourist	12.02.20	Haridaspur
777	HabiburRahamansShipper	Bangladesh	BY0236179	Tourist	12.02.20	Haridaspur
778	Md. Shaiduddin	Bangladesh	EB0641068	Tourist	12.02.20	Haridaspur
779	MD SFIQUL ISLAM	BANGLADESH	BY0398959	Tourist	13.02.20	Haridaspur
780	Ahmad Mohd. Nazimuddin	Bangladesh	BE0589933	Tourist	14.02.20	Haridaspur

52

52

50

781	Islam Mohd. Shitrajul	Bangladesh	BR0645653	Tourist	14.02.20	Haridaspur
782	Wahed Abdul	Bangladesh	EB0807602	Tourist	14.02.20	Haridaspur
783	Hussein Mohd. Monir	Bangladesh	BW0176139	Tourist	15.02.20	Haridaspur
784	RhinuddinRayhan	Bangladesh	EE0263272	Tourist	17.02.20	Haridaspur
785	HAI SHOHAL	BANGLADESH	BI-0675428	Tourist	19.02.20	Haridaspur
786	HUSSAIN MO SHARAF	BANGLADESH	BI-0730205	Tourist	19.02.20	Haridaspur
787	MD MASUD CHOUDURY	BANGLADESH	BN0981854	Tourist	20.01.20	Haridaspur
788	ALI MOHAMMAD AMBER	BANGLADESH	BQ0847691	Tourist	20.01.20	Haridaspur
789	AHMED MD ASIF	BANGLADESH	BR0253438	Tourist	20.01.20	Haridaspur
790	Khan Mohd. Jalaluddin	Bangladesh	BT0494426	Tourist	20.01.20	Haridaspur
791	SAKIB MD	BANGLADESH	BW0664637	Tourist	20.01.20	Haridaspur
792	MD Rafiqul Islam	BANGLADESH	BY0369487	Tourist	20.01.20	Haridaspur
793	MD ZAKIR HOSSAIN	BANGLADESH	BY0505038	Tourist	20.01.20	Haridaspur
794	Mohd. Hussain Ripon	Bangladesh	BY0797734	Tourist	20.01.20	Haridaspur
795	Kashem Abdul	Bangladesh	EB0258791	Tourist	20.01.20	Haridaspur
796	FORID MOHAMMAD BIN	BANGLADESH	EB0370438	Tourist	20.01.20	Haridaspur
797	HOO MD MUZAMMAL	BANGLADESH	EB0710660	Tourist	20.01.20	Haridaspur
798	HASAN MD MONIR	BANGLADESH	EB0870760	Tourist	20.01.20	Haridaspur
799	Khan Abusufian	Bangladesh	EB0993452	Tourist	20.01.20	Haridaspur
800	BARl MD ABDUL	BANGLADESH	EE0020610	Tourist	20.01.20	Haridaspur
801	AnikNazurI Islam	Bangladesh	EE0200711	Tourist	20.01.20	Haridaspur
802	mohammad abdul karim	BANGLADESH	BT0440897	Tourist	20.02.20	Haridaspur
803	Sarkar Mohammed Shis	Bangladesh	BM0785858	Tourist	21.01.20	Haridaspur
804	Fiazel Yaman Tanring	Indonesia	B8192741	Tourist	21.01.20	Haridaspur
805	MD EZAZUF ISLAM	BANGLADESH	BF0108906	Tourist	24.02.20	Haridaspur
806	MD INSER ALI	BANGLADESH	BK0265599	Tourist	24.02.20	Haridaspur
807	MOHAMMAD MAMUNUR RASHD	BANGLADESH	BM0244797	Tourist	24.02.20	Haridaspur
808	SK AKIARUZZAMAN	BANGLADESH	EA0864870	Tourist	24.02.20	Haridaspur
809	FAZLE RABBY	BANGLADESH	EB0663295	Tourist	24.02.20	Haridaspur
810	SAYED MOHIBUR RAHMAN	BANGLADESH	EF0570224	Tourist	24.02.20	Haridaspur
811	MD JOHIR ALAM	BANGLADESH	BM0813107	Tourist	27.02.20	Haridaspur
812	MIR MOHAMMAD ALI	BANGLADESH	BM0864920	Tourist	27.02.20	Haridaspur
813	MD ABDUL KALAM AZAD	BANGLADESH	BP0904490	Tourist	27.02.20	Haridaspur
814	MD Shaheen Khan	Bangladesh	BP0959495	Tourist	27.02.20	Haridaspur

815	Mahin Rowson Ahsan	Bangladesh	BQ0636402	Tourist	27.02.20	Haridaspur
816	Md. Zafrul Ahsan	Bangladesh	BR0866393	Tourist	27.02.20	Haridaspur
817	AHAMED LITON	BANGLADESH	BT0584187	Tourist	27.02.20	Haridaspur
818	Hasan Mahmud Akib	Bangladesh	BX0630437	Tourist	27.02.20	Haridaspur
819	Shazahan Kabir	Bangladesh	EA0376930	Tourist	27.02.20	Haridaspur
820	Md Ferdus Al Mamun	Bangladesh	EA0795425	Tourist	27.02.20	Haridaspur
821	HUSSAIN MD MILON	BANGLADESH	EB0678673	Tourist	27.02.20	Haridaspur
822	Hossain Md Isqud	Bangladesh	EF0546568	Tourist	27.02.20	Haridaspur
823	Md Moklesur Rehman	Bangladesh	BX0807718	Tourist	29.02.20	Haridaspur
824	Md Kafil Uddin	Bangladesh	EA0697035	Tourist	29.02.20	Haridaspur
825	Mosturat	Bangladesh	EA0697061	Tourist	29.02.20	Haridaspur
826	Md. Sohan Mahmud	Bangladesh	EE0810320	Tourist	29.02.20	Haridaspur
827	Hosain Mohammad Shahjahan	Bangladesh	EA0313105	Tourist	30.01.20	Haridaspur
828	Ahmad Suhaili	INDONESIA	C1120463	Tourist	01.02.20	Jaipur
829	LilikGunawan	INDONESIA	C3878841	Tourist	01.02.20	Jaipur
830	Iskandar	INDONESIA	C4386646	Tourist	01.02.20	Jaipur
831	IbnuFachrozi	INDONESIA	C4590765	Tourist	01.02.20	Jaipur
832	Surianto	INDONESIA	C5269346	Tourist	01.02.20	Jaipur
833	Abdi Juladi	INDONESIA	B5343690	Tourist	01.02.20	Jaipur
834	Mister Bangun	INDONESIA	C5959671	Tourist	01.02.20	Jaipur
835	Karnik	INDONESIA	C3586913	Tourist	17.02.20	Jaipur
836	Israyadi	INDONESIA	D5598432	Tourist	17.02.20	Jaipur
837	Mazid	INDONESIA	CH900596	Tourist	17.02.20	Jaipur
838	Suhaibah	INDONESIA	B7534643	Tourist	17.02.20	Jaipur
839	Khaidir	INDONESIA	C4999260	Tourist	17.02.20	Jaipur
840	Kholisah	INDONESIA	C5120285	Tourist	17.02.20	Jaipur
841	Karina Saputra	INDONESIA	B4004314	Tourist	17.02.20	Jaipur
842	Miliah	INDONESIA	C1233770	Tourist	17.02.20	Jaipur
843	HamzahIrawan	INDONESIA	C5898523	Tourist	17.02.20	Jaipur
844	Lisnani	INDONESIA	C5897876	Tourist	17.02.20	Jaipur
845	AHMAD SUHAILI	INDONESIA	C-1120463	Tourist	01.02.20	Jaipur
846	LILAK GUNAWAN	INDONESIA	C-3878841	Tourist	01.02.20	Jaipur
847	ISKANDAR	INDONESIA	C-4386646	Tourist	01.02.20	Jaipur
848	IBNU FACHROZI	INDONESIA	C-4590765	Tourist	01.02.20	Jaipur



849	SURANTO	INDONESIA	C5269346	Tourist	01.02.20	Jaipur
850	ABDI JULADI	INDONESIA	C5343690	Tourist	01.02.20	Jaipur
851	MISTER BANGUN	INDONESIA	C5959671	Tourist	01.02.20	Jaipur
852	Angga Saputra	Indonesia	C4303749	Tourist	08.02.20	Jaipur
853	Rahmad Iswadi	Indonesia	C4505656	Tourist	08.02.20	Jaipur
854	Ishan Fathoni	Indonesia	C4663514	Tourist	08.02.20	Jaipur
855	Karina Saputra	Indonesia	B4004314	Tourist	17.02.20	Jaipur
856	Suhabzah	Indonesia	B7534643	Tourist	17.02.20	Jaipur
857	Miliah	Indonesia	C1233770	Tourist	17.02.20	Jaipur
858	Karnik	Indonesia	C3586913	Tourist	17.02.20	Jaipur
859	Khaidir	Indonesia	C499260	Tourist	17.02.20	Jaipur
860	Kholsah	Indonesia	C5120285	Tourist	17.02.20	Jaipur
861	Israyati	Indonesia	C5598432	Tourist	17.02.20	Jaipur
862	Isnani	Indonesia	C5897869	Tourist	17.02.20	Jaipur
863	Madjid	Indonesia	C5900956	Tourist	17.02.20	Jaipur
864	IrawanHamzah	Indonesia	C5998523	Tourist	17.02.20	Jaipur
865	NYI NYI SOE	MYANMAR	MD415232	Tourist	02.03.20	kolkata
866	HLA SHWE	MYANMAR	MD476841	Tourist	02.03.20	kolkata
867	SHAR HU HAR MED	MYANMAR	MD691361	Tourist	02.03.20	kolkata
868	MASTURATH	MYANMAR	MD723931	Tourist	02.03.20	kolkata
869	MASTURATH	MYANMAR	MD956656	Tourist	02.03.20	kolkata
870	MASTURATH	MYANMAR	ME085992	Tourist	02.03.20	kolkata
871	MASTHURAI	MYANMAR	ME815940	Tourist	02.03.20	kolkata
872	MYINT THEIN	MYANMAR	ME865863	Tourist	02.03.20	kolkata
873	C. MASTURATH	MYANMAR	ME865872	Tourist	02.03.20	kolkata
874	KHIN MAUNG THAN	MYANMAR	ME867632	Tourist	02.03.20	kolkata
875	KHINIYAW	MYANMAR	MB790778	Tourist	03.02.20	kolkata
876	Sawwin	Myanmar	MD782230	Tourist	03.02.20	kolkata
877	Khawja Thet	Myanmar	ME896008	Tourist	03.02.20	kolkata
878	MINMIN TUN	MYANMAR	ME963351	Tourist	03.02.20	kolkata
879	RAFIOLA	MYANMAR	MB808479	Tourist	05.03.20	kolkata
880	YAR ZAR THEI	MYANMAR	MD440368	Tourist	05.03.20	kolkata
881	MAUNG MAUNG SHEIN	MYANMAR	ME445051	Tourist	05.03.20	kolkata
882	TUN TUN NAING	MYANMAR	ME538012	Tourist	05.03.20	kolkata

55

20

3



883	THET TUN OO	MYANMAR	ME998318	Tourist	05.03.20	Kolkata
884	Md Masuddur Rehman	Bangladesh	BR0602516	Tourist	08.03.20	Kolkata
885	Mosturat	Bangladesh	BR0610078	Tourist	08.03.20	Kolkata
886	MD. Guljar Hossain	Bangladesh	BR0862357	Tourist	08.03.20	Kolkata
887	Polto Jaman	Bangladesh	EE0879527	Tourist	08.03.20	Kolkata
888	Jy Yar Soe	Myanmar	MB450769	Tourist	08.03.20	Kolkata
889	Aung Moe	Myanmar	MC061152	Tourist	08.03.20	Kolkata
890	Tin Ngwe	Myanmar	MC764534	Tourist	08.03.20	Kolkata
891	May Ng May Ng	Myanmar	MD556877	Tourist	08.03.20	Kolkata
892	Jaw Min	Myanmar	MD717094	Tourist	08.03.20	Kolkata
893	Dar Wvtt	Myanmar	ME429001	Tourist	08.03.20	Kolkata
894	Myo Haig Win	Myanmar	ME105135	Tourist	08.03.20	Kolkata
895	MR SALM	THAILAND	AA5145350	Tourist	11.03.20	Kolkata
896	Maung Win	Myanmar	MB962646	Tourist	24.02.20	Kolkata
897	Thein win	Myanmar	MC323673	Tourist	24.02.20	Kolkata
898	HlaMyoHtut	Myanmar	MC614712	Tourist	24.02.20	Kolkata
899	Win Myint	Myanmar	MD014973	Tourist	24.02.20	Kolkata
900	ThetZaw	Myanmar	MD561150	Tourist	24.02.20	Kolkata
901	Soe Moe Naing	Myanmar	MD641502	Tourist	24.02.20	Kolkata
902	MUHAMMAD IRSYAD	INDO	C3997269	Tourist	25.01.20	Kolkata
903	MASTURATH	BANGLADESH	EB0373955	Tourist	28.02.20	Kolkata
904	Rahimakhatun	Bangladesh	EB0425810	Tourist	28.02.20	Kolkata
905	TIN NGWE	MYANMAR	MB738691	Tourist	30.01.20	Kolkata
906	BE YAR MOT	MYANMAR	MB977170	Tourist	30.01.20	Kolkata
907	Tin Win	Myanmar	ME839453	Tourist	30.01.20	Kolkata
908	Kyan Moe Khaing	Myanmar	ME931439	Tourist	30.01.20	Kolkata
909	THU YA OO	MYANMAR	MC103022	Tourist	31.01.20	Kolkata
910	Jamaludden Alias Zaw Min	Myanmar	MB302507	Tourist	03.02.20	Kolkata
911	ZayYaSoe	Myanmar	MB450679	Tourist	08.03.20	Kolkata
912	MyintHlaing	Myanmar	MB754551	Tourist	08.03.20	Kolkata
913	KyawMyint	Myanmar	MC313727	Tourist	08.03.20	Kolkata
914	Myint Aung	Myanmar	MC771323	Tourist	08.03.20	Kolkata
915	MagitAdu	Myanmar	MD974115	Tourist	08.03.20	Kolkata
916	Tint Naing	Myanmar	ME763944	Tourist	08.03.20	Kolkata

917	PhyoZayaNaing	Myanmar	ME842951	Tourist	08.03.20	Kolkata
918	Zaw Min OO	Myanmar	ME882488	Tourist	08.03.20	Kolkata
919	KhinMaungHlaing	Myanmar	ME896004	Tourist	08.03.20	Kolkata
920	Tin Htun Win	Myanmar	MF077288	Tourist	08.03.20	Kolkata
921	Shiful Islam Mohammed	Bangladesh	BY0863899	Tourist	17.02.20	Kolkata
922	Zar Ni Thet Win	Myanmar	MC301053	Tourist	24.02.20	Kolkata
923	Mo Zar Fair	Myanmar	MC917247	Tourist	24.02.20	Kolkata
924	Jaw Min Thein	Myanmar	MD858470	Tourist	24.02.20	Kolkata
925	AR Kar	Myanmar	ME533514	Tourist	24.02.20	Kolkata
926	ZawZaw OO	Myanmar	MF029145	Tourist	24.02.20	Kolkata
927	Min MinTun	Myanmar	ME358296	Tourist	26.02.20	Kolkata
928	Mohd. Shafullah	Bangladesh	EA0985663	Tourist	28.02.20	Kolkata
929	Shiful Islam Mohammad	Bangladesh	BY0863899	Tourist	17.02.20	Kolkata
930	Arriff Alias MyintLwin	Myanmar	ME625675	Tourist	05.03.20	Kolkata
931	Aung Naing OO	Myanmar	ME846169	Tourist	05.03.20	Kolkata
932	Aung Kyaw OO	Myanmar	MF030852	Tourist	05.03.20	Kolkata
933	PyaePhyo Aung	Myanmar	ME894543	Tourist	05.03.20	Kolkata
934	Myo Min OO	Myanmar	ME918910	Tourist	05.03.20	Kolkata
935	Ko Aye Alias Abbas Bai	Myanmar	ME802275	Tourist	05.03.20	Kolkata
936	Tun Min Latt	Myanmar	ME801167	Tourist	05.03.20	Kolkata
937	Tun Tun	Myanmar	ME937104	Tourist	05.03.20	Kolkata
938	Grauthony	FRANCE	15AZ00592	Tourist	12.02.20	Kolkata
939	MOHAMMAD BELALUDDIN MA MUN	BANGLADESH	EA0023464	Tourist	02.03.20	muhurighat
940	Musturath	Tanzania	TAE106720	Tourist	05.03.20	mumbai
941	Selemani Abbas	Tanzania	TAE129178	Tourist	05.03.20	mumbai
942	RAMADHANI MOHAMMAD BILALI	TANZANIA	TAE146712	Tourist	05.03.20	Mumbai
943	Sultan Haruna	Tanzania	TAE208273	Tourist	05.03.20	Mumbai
944	ATHUMANI LOOI MWANGIA	TANZANIA	TAE209304	Tourist	05.03.20	Mumbai
945	MASTURATH	TANZANIA	TAE209310	Tourist	05.03.20	Mumbai
946	Masturath	Tanzania	TAE285330	Tourist	05.03.20	mumbai
947	Rezai Ardiansyah	Indonesia	CS215281	Tourist	07.03.20	mumbai
948	AYYUB ISMAIL DAWOOD	UNITED KINGDOM	532834119	Tourist	09.03.20	Mumbai
949	MUNEER KHAN	THAILAND	A06048624	Tourist	10.02.20	mumbai
950	MOEGAMAT HUTHAIFA SOLOMONS	THAILAND	A08328835	Tourist	10.02.20	mumbai

56

72

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73

89

951	IBRAHIMA SENE	SENEGAL	A02547177	Tourist	11.03.20	Mumbai
952	Kamara Foday Abdul Aziz	Siera Leone	ER185576	Tourist	20.02.20	Mumbai
953	ABDILLAH RAMADANI MWEMNAD	TANZANIA	TAE219045	Tourist	21.02.20	Mumbai
954	PHOSHOKO @ USUF	SOUTH AFRICA	A08059574	Tourist	27.02.20	Mumbai
955	MASTURAT	MADAGASKAR	A19X23056	Tourist	28.02.20	Mumbai
956	JEANMAMOD RICHARD	MADAGASKAR	A19X23057	Tourist	28.02.20	Mumbai
957	MASTURAT	MADAGASKAR	A19X23070	Tourist	28.02.20	Mumbai
958	KHASHIMUV FAZUDDIN	KRYGZSTAN	AC-2753833	Tourist	18.02.20	Raxaul
959	XAJIMYPAT KHALMURAT	UKRAINE	ES-054079	Tourist	18.02.20	Raxaul
960	XAWNMOB KHASIMOV	UKRAINE	FV-766790	Tourist	18.02.20	Raxaul

57

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No.25022/25/2020-F.I  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grih Mantralya  
(Foreigners Division)

ANNEXURE RB

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Major Dhyan Chand National Stadium  
New Delhi, Dated : April 02, 2020

Office Memorandum

**Sub : Action against Foreign Nationals who participated in Tabligh Activities on Tourist Visa.**

Please refer to the Office Memorandum No.25022/25/2020-F.I dated 31/03/2020 (copy enclosed) on the subject cited above.

2. The Bureau of Immigration (BOI) vide their letter No.25/Imm-I/2020(1)-102 dated 1<sup>st</sup> April, 2020 has intimated that 960 foreigners of different nationalities as identified on the basis of their travel documents have been found to be involved in Tabligh Jamaat activities on the strength of their Tourist Visa. Their Tabligh activities have endangered many lives in the ongoing COVID-19 public health emergency. They have violated the provisions of Para 1.25 read with Para 19.8 of the Visa Manual, 2019. They are also liable under the provisions of Section 13 and 14 of The Foreigners Act, 1946.

3. The matter has been considered by the MHA. It has been decided to cancel visas of all these 960 foreign nationals immediately. They shall also be blacklisted under category "A" as per the blacklisting guidelines circulated vide MHA OM No.25018/1/2018-F.CC dated 13<sup>th</sup> November, 2018 (copy enclosed).

4. Further action to deport them may be taken after carefully following the protocols issued by the Ministry of Health & Family Welfare.

5. Besides this, all other foreigners who have indulged in Tabligh activity on tourist visa and who have left India shall also be blacklisted immediately.

6. An action taken report in the matter may be immediately submitted to MHA.

Encls : As above

  
(Pratap Singh Rawat)

Under Secretary to the Government of India

To

Sh. Rajeev Ranjan Verma, Additional Director, Bureau of Immigration, R.K. Puram, New Delhi.

Copy to:

- i) Secretary(Health), MoH&FW, Nirman Bhawan, New Delhi for information.
- ii) Commissioner, Delhi Police, for information and further necessary action.

  
(Pratap Singh Rawat)

Under Secretary to the Government of India

64

75

No.25022/25/2020-F.I  
 Government of India/Bharat Sarkar  
 Ministry of Home Affairs/Grih Mantralya  
 (Foreigners Division)

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Major Dhyan Chand National Stadium  
 New Delhi, Dated : April 02, 2020

Office Memorandum

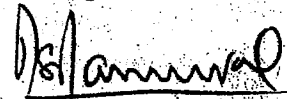
Sub : Action against Foreign Nationals who participated in Tabligh Activities on Tourist Visa.

Please refer to the MHA OM No.25022/116/2011/F.I dated 03/11/2011 and OM No.25022/25/2020-F.I dated 31/03/2020 (copies enclosed) and Bureau of Immigration (BOI) letter No.25/Imm-I/2020(1)-102 dated 1<sup>st</sup> April, 2020 (copy enclosed) on the subject cited above.

2. It has come to the notice of MHA that 960 foreigners of different nationalities as identified on the basis of their travel documents have been found to be involved in Tabligh Jamaat activities on the strength of their Tourist Visa in the premises of Tabligh Jamaat Markaj, Nizammuddin, New Delhi. Their Tabligh activities have endangered many lives in the ongoing COVID-19 public health emergency. They have violated the provisions of Para 1.25 read with Para 19.8 of the Visa Manual, 2019. They are also liable under the provisions of Sections 13 and 14 of The Foreigners Act, 1946.

3. In view of the above, it is advised that legal action against all these foreigners and Indian nationals involved in the matter must be taken under the provisions of The Foreigners Act, 1946 as well as for violation of statutory orders issued under The Disaster Management Act, 2005 and for offences committed under relevant Sections of IPC as applicable in this matter. It may also be ensured that the protocols issued by the Ministry of Health & Family Welfare are fully adhered to while taking action in the matter.

Encls : As above

  
 (Pratap Singh Rawat)

Under Secretary to the Government of India

To

✓ Sh. S.N. Shrivastava, Commissioner, Delhi Police, Jai Singh Road, New Delhi.

Copy to:

DGPs of all States & UTs with a request to initiate similar appropriate action in their respective areas against violators of the provisions of The Foreigners Act, 1946 and orders issued under The Disaster Management Act, 2005.

  
 (Pratap Singh Rawat)

Under Secretary to the Government of India

65

AY BHALLA, IAS



सत्यमेव जयते

ANNEXURE R7

76

गृह सचिव 2/8  
Home Secretary  
भारत सरकार  
Government of India  
North Block,  
New Delhi

22nd April, 2020

No.25022/25/2020-F.I

Dear Administrator,

Please refer to MHA's letter No.11011/15/2020-MHA C/R, dated 28.03.2020, Bureau of Immigration's letter No.25/Imm-I/2020(1)-102, dated 01.04.2020, and O.Ms of even number, dated 02.04.2020 and 03.04.2020 (copies enclosed) regarding action to be taken against foreign nationals for violation of Visa Rules by participating in Tabligh activities on Tourist Visa. It was, inter-alia, informed that a large number of foreigners of different nationalities, as identified on the basis of their travel documents, were found to be involved in Tabligh Jamaat activities on the strength of their Tourist Visa in various parts of country. It was advised that legal action against all these foreigners and Indian nationals involved in the matter must be taken under the provisions of the Foreigners Act, 1946 as well as for violation of statutory orders issued under the Disaster Management Act, 2005 and for offences committed under relevant Sections of IPC as applicable in this matter.

2. In view of the above, it is requested that the foreign nationals, found involved in Tabligh activities on Tourist Visa, should not be immediately deported to their countries after their quarantine period is over. Instead appropriate punitive action under Sections 13 and 14 of The Foreigners Act, 1946 as also under other relevant provisions of The National Disaster Management Act, 2005, The Epidemic Diseases Act, 1897 and other relevant provisions of IPC, may be taken in the matter.

3. I would request you to send a detailed status report in this regard to this Ministry urgently.

With regards,

Yours sincerely,

  
(Ajay Bhalla) 22/4/20

To  
The Administrators of UTs  
(As per Standard list)

Copy to:

1. DGPs of all UTs Administration
2. Additional Director (Bureau of Immigration), New Delhi

(Ajay Bhalla)

77

the notification of the Government of India in the Ministry of Home Affairs No. S.R.O. 628, dated the 28th February, 1957, namely:—

In Part III of the said Schedule, after the existing entries, the following entry shall be inserted, namely:—

1	2	3	4	5
Central Emergency Relief Training Institute, Nagpur.				
All Posts.	Commandant.	Commandant.	All.	Deputy Secretary, Ministry of Home Affairs.

[No. 15/3/58-V.]

P. PRABHAKAR RAO, Dy. Secy.

New Delhi, the 19th April 1958

S.O. 590.—In exercise of the powers conferred by clause (1) of article 258 of the Constitution and of all other powers enabling him in this behalf and in supersession of all previous notifications on the subject in so far as they relate to the Acts, Rules and Order hereinafter mentioned, the President, with the consent of the State Government concerned, hereby entrusts to the Government of each of the States of Andhra Pradesh, Assam, Bihar, Bombay, Jammu and Kashmir, Kerala, Madhya Pradesh, Madras, Mysore, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal the functions of the Central Government (i) under section 5 of the Indian Passport Act, 1920 (34 of 1920); (ii) under rules 2 and 4 of the Indian Passport Rules, 1950; (iii) under rule 3 of the Registration of Foreigners Rules, 1939; (iv) in making orders of the nature specified in clauses (c), (cc), (d), (e) and (f) of sub-section (2) of section 3 of the Foreigners Act, 1946 (31 of 1946); and (v) under the Foreigners Order, 1948, subject to the following conditions, namely:—

- (a) that in the exercise of such functions the said State Government shall comply with such general or special directions as the Central Government may from time to time issue; and
- (b) that notwithstanding this entrustment, the Central Government may itself exercise any of the said functions should it deem fit to do so in any case.

[No. 4/3/56-(I)-F.I.]

S.O. 591.—In pursuance of clause (1) of article 239 of the Constitution and in supersession of all previous notifications on the subject in so far as they relate to the Acts, Rules and Order hereinafter mentioned, the President hereby directs that the Administrator for the time being of a Union territory (whether called a Lieutenant Governor or a Chief Commissioner or an Administrator) shall, in relation to the Union territory concerned, discharge the functions of the Central Government (i) under section 5 of the Indian Passport Act, 1920 (34 of 1920); (ii) under rules 2 and 4 of the Indian Passport Rules, 1950; (iii) under rule 3 of Registration of Foreigners Rules, 1939; (iv) in making orders of the nature specified in clauses (c), (cc), (d), (e) and (f) of sub-section (2) of section 3 of the Foreigners Act, 1946 (31 of 1946); and (v) under the Foreigners Order, 1948, subject to the following conditions, namely:—

- (a) that in the exercise of such functions the said Administrator shall comply with such general or special directions as the Central Government may from time to time issue; and
- (b) that notwithstanding this entrustment, the Central Government may itself exercise any of the said functions should it deem fit to do so in any case.

[No. 4/3/56-(II)-F.I.]

FATEH SINGH, Jt. Secy.

**ANNEXURE R**

78

Confidential

Circular no. 206

No. 5022/82/56-F.I  
GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS.  
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10-4-56

To

Home Secretaries of all the State Governments  
and U.T. Administration.

It has come to notice that some foreigners who enter India on the strength of Tourist visas, indulge in religious/Tabligh work against the Visa rules/regulations and thus render themselves to action under the Foreigners Act, 1946. State Governments are required to keep a watch on the activities of such foreigners and when any foreigner coming on Tourist Visa is found indulging himself in religious activities/Tabligh work, action should be taken against him under the Foreigners Act and he should be deported to the country of his origin under the powers already delegated to the State Govts. A report should also be sent to this Ministry so that such persons are put in 'Prior Reference Category' for the purpose of grant of visa to them in future.

(SUEHASH MEHTANI)

Under Secretary to the Govt. of India.

Copy forwarded for similar action to:-

1. FRHO, Delhi, Hans Bhawan, New Delhi.
2. FRHO, Calcutta, 237 Acharya Jagdish Chandra Bose Marg, Calcutta.
3. FRHO, Head Police Officer, Annexe-II, near Crawford Market, Bombay I.
4. CHIO, 9-Village Road, Nungambakkam, Madras-260 034.

(SUEHASH MEHTANI)

Under Secretary to the Govt. of India.

Internal Distribution.

Copy to F.II, F.III, F.IV, F.V, F.VI, F.VII, F.VIII.

(SUEHASH MEHTANI)

Under Secretary to the Govt. of India.

100 spare copies for F.I Section

18



~~SECRET~~  
SECRET  
MOST IMMEDIATE

79

No.25022/116/2011-F.I  
Government of India  
Ministry of Home Affairs  
(Foreigners Division)

Jaisalmer House, 26 Man Singh Road,  
New Delhi-110 011, 03 November, 2011.

To  
✓ (i) Home Secretaries of all State Governments/  
Union Territory Administrations

P.D. 9/11 ✓ (ii) FRROs Delhi, Mumbai, Chennai, Kolkata, Bangalore,  
Hyderabad and Amritsar.

Subject: Action against foreigners indulging in religious/Tabligh work.

Sir,

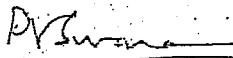
Please refer to this Ministry's circular No.206 (File No.25022/82/96-F.I) dated 10.04.1996 and subsequent letter of even number dated 20/22/11/1996 on the above mentioned subject (copies enclosed for reference).

2. it has been reported that the instructions issued by the Ministry vide above mentioned circulars are not being followed strictly.

3. It is reiterated that State Govts./UT Administrations should keep a close watch on the activities of foreigners entering India on the strength of 'Tourist' Visa and indulging in religious/Tabligh work. As and when any foreigner is found indulging himself in any religious activity/Tabligh work, action must be taken against him under the Foreigners Act, and he/she should be deported to the country of his/her origin under the powers already delegated to State Govts./UTs. Immediately after the deportation of the foreigner, a proposal should be sent to the Ministry of Home Affairs (Foreigners Division) for placing the name of the said foreigner in the Black List.

4. You are requested to enforce the instructions strictly.

Yours faithfully,

  
(P.V. Sivaraman)  
Director (Foreigners)

ISSUED

03 Nov 2011

19